

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI.**

O.A. No. 197/2025

In the matter of:

Hemant Kumar & ors.

....Applicants

Versus

State of Himachal Pradesh and ors.

..... Respondents

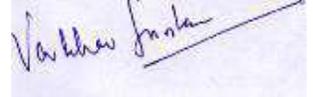
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Respondent No. 02.
HPSPCB.

Through Counsel



Dated: 17.02.2026

Vaibhav Srivastva
(Advocate)

Report of HPSPCB in compliance to order dated 12-01-2026 passed by Hon'ble NGT in O.A. No. 197/2025 titled Hemant Kumar & ors vs. State of H.P. & ors.

Background:

The present matter is related to illegal mining and violation of environmental regulations by M/s Maa Vaishno Stone Crusher, village Salani Katola, Tehsil Nahan, District Sirmour, H.P. In this matter, the Hon'ble NGT vide order dated 13.05.2025 constituted a Joint Committee comprising of the representatives of Member Secretary, Central Pollution Control Board, Member Secretary, Himachal Pradesh Pollution Control Board, Director, Department of Industries, Government of Himachal Pradesh and District Magistrate, Sirmour. The inspection of the site in question was conducted by the Joint Committee on 18.06.2025 and report dated 01.07.2025 was filed before Hon'ble NGT. A Reply/response dated 01.07.2025 was also filed by the District Magistrate, Sirmour, H.P.

Thereafter, in compliance to the further directions of Hon'ble NGT, Response cum report dated 24.09.2025, additional reports dated 06.12.2025 and dated 07.01.2026 were filed by HPSPCB i.e. respondent no. 02 in this matter.

The instant report is being filed by respondent no. 2- HPSPCB in compliance to order dated 12.01.2026 of the Hon'ble NGT wherein, following directions were passed:-

- “...1. *Additional report dated 07.01.2026 has been filed by HP SPCB.*
2. *We have gone through the report and find that the report is materially deficient.*
3. *Learned counsel for HP SPCB seeks four weeks' time for filing report which prayer is allowed.*
4. *List on 20.02.2026 for final hearing.....”*

That in compliance of the above-cited directions of Hon'ble NGT, the detailed report of respondent no. 2- HPSPCB is submitted as follows:-

I. Permissions/NOCs for operating the crusher unit:

The respondent crusher unit i.e. M/s Maa Vaishno Stone Crusher, village Salani Katola, Tehsil Nahan, District Sirmour, H.P. has valid 'Consent to Operate' for manufacturing of Sand, Stone and Bajri @ 39971 MT/Year, which is valid upto 22.08.2027 (**Annexure-I**), which has been

issued to the respondent crusher unit under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981. The respondent crusher unit also has other requisite permissions such as 'Site approval' for establishment of stone crusher granted by Joint Inspection Committee headed by Sub Divisional Officer (civil), Permanent Registration (PMT) issued by Department of Industries which were issued prior to the grant of Consent to Operate to the crusher unit by the State Board.

II. Mining Permissions:

As per the Permanent Registration Certificate (PMT) dated 24.03.2023 issued to the crusher unit by the Department of Industries, (Geological Wing) Govt. of H.P, the granted mining lease area comprise of Khasra No. 141/3/2 measuring 46-12 bighas for a term of 15 years w.e.f. 04.04.2012. (Copy of PMT dated 24.03.2023 issued by the Department of Industries, (Geological Wing) Govt. of H.P. is enclosed as **Annexure-II**).

The respondent unit has been granted Mining lease vide letter dated 23.01.2012, over an area situated in Mauza Mohaliya Katola, Tehsil Nahan, Distt. Sirmaur comprising in Khasra No. 141/3/2, measuring 46-12 Bighas (Private land) for collection/extraction of sand, Stone and Bajri for a period of 15 years or as per the mineral reserves calculated in the Working-cum-Environment Management Plan whichever is earlier. (Copy of Mining Lease dated 23.01.2012 granted by the Department of Industries, Govt. of H.P. is enclosed as **Annexure- III**).

HPSPCB had written a letter to the District Mining Officer, Sirmaur at Nahan for providing of details about status of source of the mined material used with copies of relevant statements and audit report, if any, audit is conducted vide letter No. PCB/RO/(Pt) O.A. No. 197/2025/4200-02, dated 02.01.2026. (Copy of the Board's letter dated 02.01.2026 to the Mining Officer enclosed as **Annexure- IV**).

As per the reply letter received from the Mining Officer vide letter No. Udyog (Bhu) Sir/ court case/Hemant Kumar/2025/-1974, dated 05.01.2026, a mining Lease Deed over Khasra No. 141 /3/2, measuring 46-12 Bighas (private land), situated at Mauza Mohaliya Katola, Tehsil Nahan, District Sirmaur (H.P.) for a period of 15 years w.e.f. 04.04.2012 has been executed as source of raw material for operating stone crusher unit in the name and style of M/s Maa

Vaishno Stone Crusher situated at Village Salani Katola, PO Sain Wala, Tehsil Nahan, District Sirmaur (HP). Further, as per the Environmental Clearance granted in favor of the said unit by the State Environment Impact Assessment Authority (SEIAA), Himachal Pradesh vide letter No. HPSEIAA/2013/196-989 dated 02.03.2023 the approved production capacity of the mining lease area is 39,971 TPA. The reply letter received from the Mining Officer alongwith mining permissions and Environmental Clearance is enclosed as **Annexure-V**).

III. Environmental Guidelines for Pollution Control Measures to be taken by Stone Crushing Units:

- i) Central Pollution Control Board (CPCB) has issued “**Environmental Guidelines for Stone Crushing Units**”, **July, 2023** to prevent/suppress fugitive dust emissions from the operation of stone crushing units. These guidelines contain a Format/Check list at Annexure-I to ensure CTO is issued by respective SPCBs/PCCs after compliance of measures listed in the checklist by stone crushers.

(Copy of CPCB’s Guidelines containing the checklist at Annexure-I, is annexed as **Annexure-VI**).

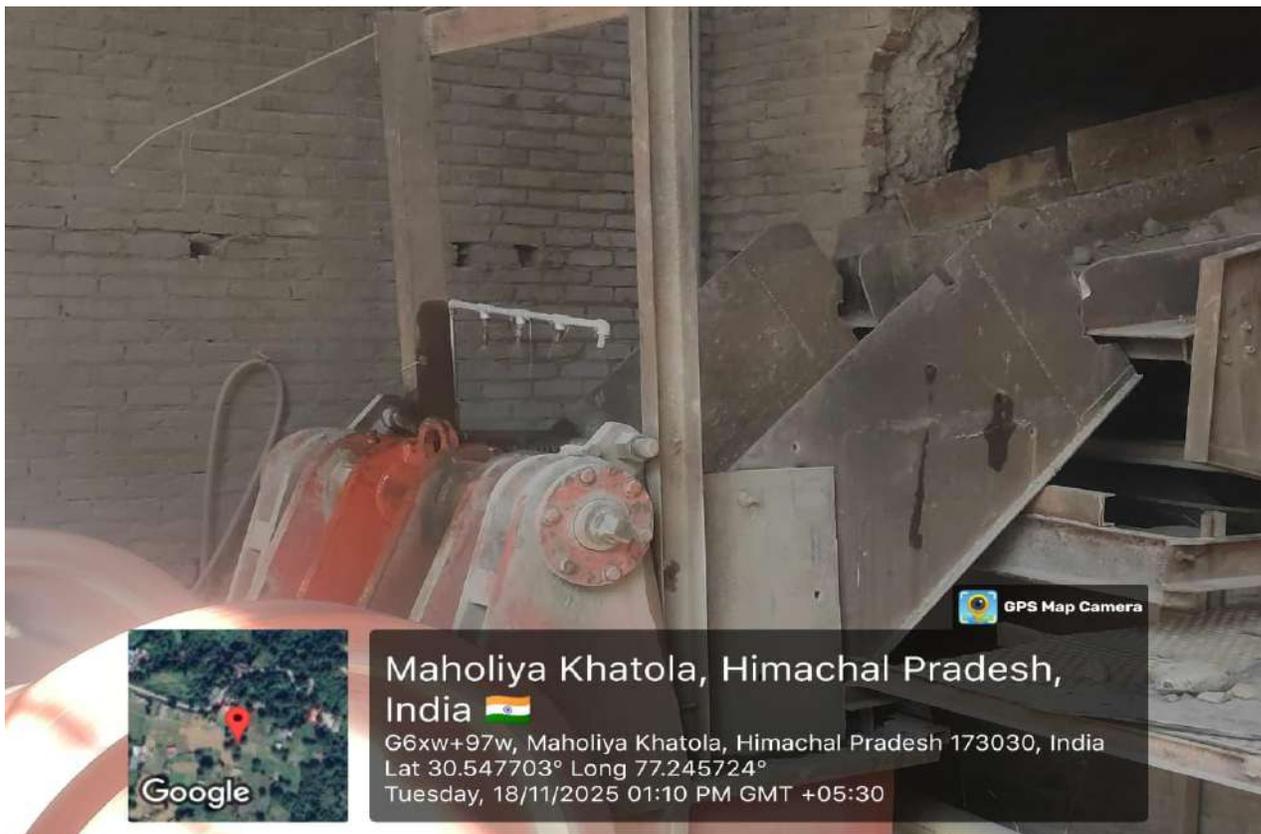
- ii) Government of Himachal Pradesh, Department of Science, Technology & Environment has issued Notification No. STE-E-(5)-9/2018 dated 29/06/2021 after reassessing the various parameters notified for setting up of Stone Crusher Units in Himachal Pradesh considering the recommendations of the Expert Committee constituted by Hon’ble NGT in O.A. No. 358 of 2016, titled as Bhag Singh vs. Union of India & ors. This notification also includes the similar pollution control measures as listed in CPCB Guidelines.

(Copy of Notification dated 29/06/2021 of the State Government is annexed as **Annexure-VII**).

IV. Compliance status of environmental guidelines by M/s Maa Vaishno Stone Crusher, village Salani Katola, Tehsil Nahan, District Sirmaur, H.P alongwith photographs is tabulated below:-

Table: Compliance status of the respondent crusher unit vis-à-vis environmental guidelines:

Sr. No.	Fugitive emissions source Locations.	CPCB's Checklist for compliance of environmental guidelines.	Compliance Status
1	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points	Water sprinklers to be installed with adequate designed nozzle.	<p>Complying.</p> <p>The unit has installed water sprinklers at unloading area of raw material, at primary crusher, at Screener, at conveyor belts and at transfer points.</p>



Sr. No.	Fugitive emissions source Locations.	CPCB's Checklist for compliance of environmental guidelines.	Compliance Status
2	Primary crushers, Secondary crushers, Screeners and tertiary crushers.	GI/MS sheets on top and at least three sides completely from the ground level.	<p>Complying.</p> <p>The unit has provided GI (Galvanized iron) sheets for covering top and at three sides i.e. front, left and right side of stone crusher.</p>



Sr. No.	Fugitive emissions source Locations.	CPCB's Checklist for compliance of environmental guidelines.	Compliance Status
3	Secondary, Tertiary crushers and Screens	Dry extraction cum bag filter followed by cyclone.	<p>Complying.</p> <p>The unit has installed dry extraction cum bag filter followed by cyclone.</p>



Sr. No.	Fugitive emissions source Locations.	CPCB's Checklist for compliance of environmental guidelines.	Compliance Status
4	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts.	<p>Complying.</p> <p>The unit has covered all conveyor belts from node to node.</p>



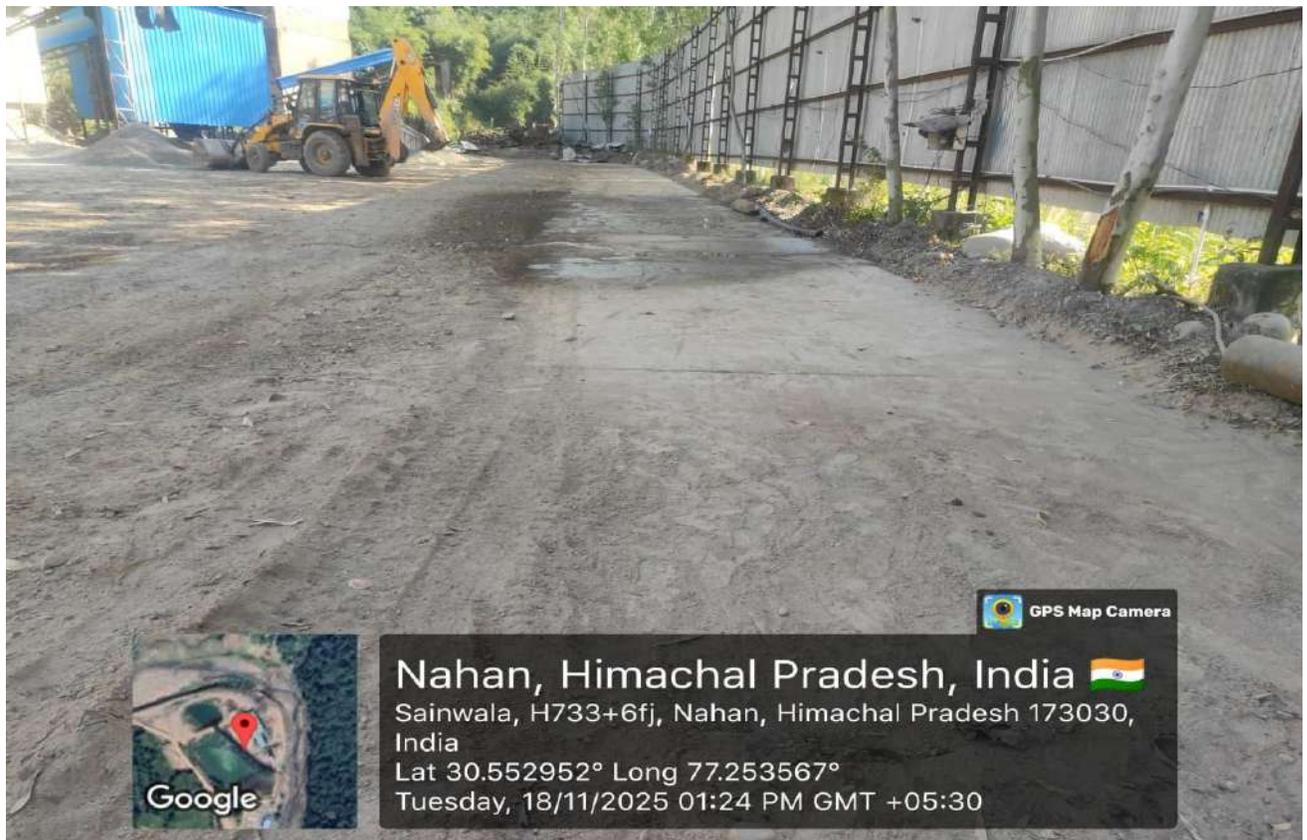
Sr. No.	Fugitive emissions source Locations.	CPCB's Checklist for compliance of environmental guidelines.	Compliance Status
5	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level	Complying. Flexible Telescopic chute has been provided.



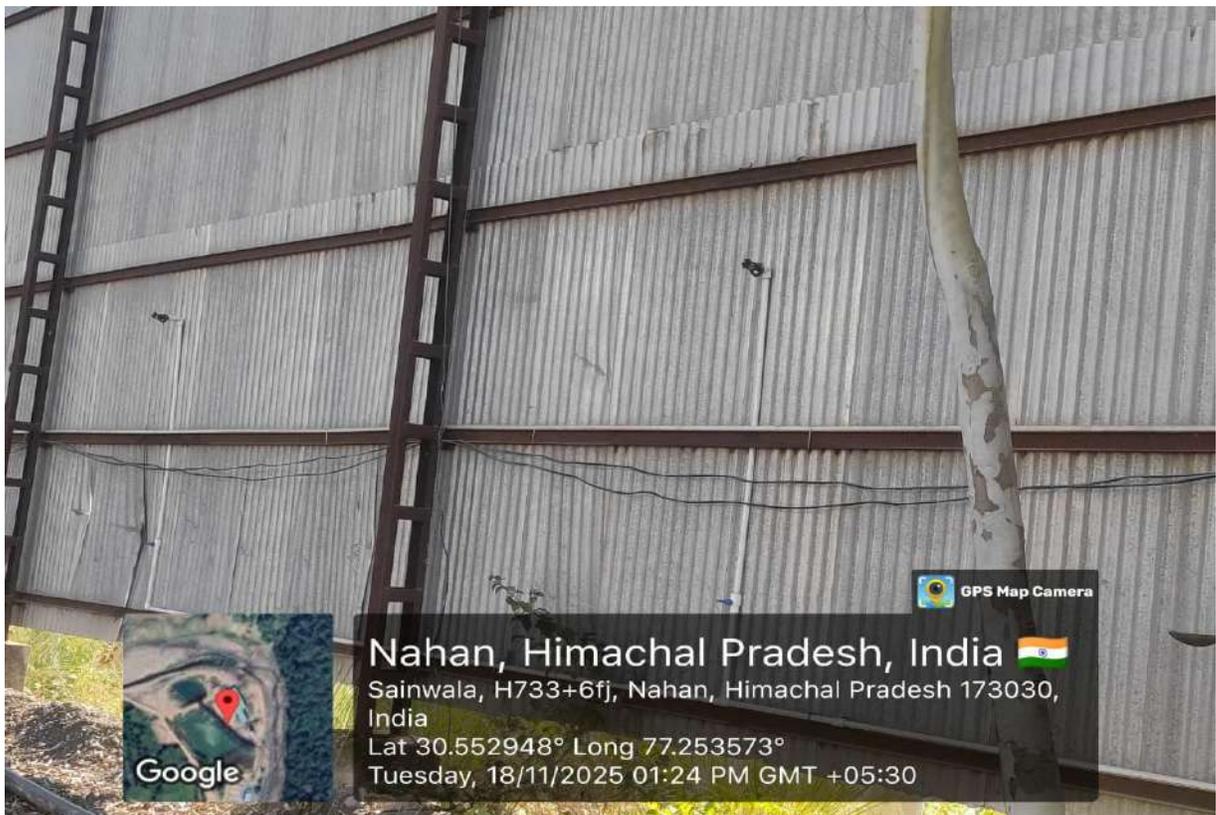
Sr. No.	Fugitive emissions source Locations.	CPCB's Checklist for compliance of environmental guidelines.	Compliance Status
6	Wind breaking wall	As per the Guideline of CPCB, the unit need to provide GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher.	The unit has provided Galvanized Iron sheet (GI Sheet) Wind Breaking Wall of length 335 Feet and Height 24 Feet on the front side of Stone Crusher. The height of Wind Breaking wall is approx. 3.5 Ft above the highest node of crusher/ Conveyor belt.



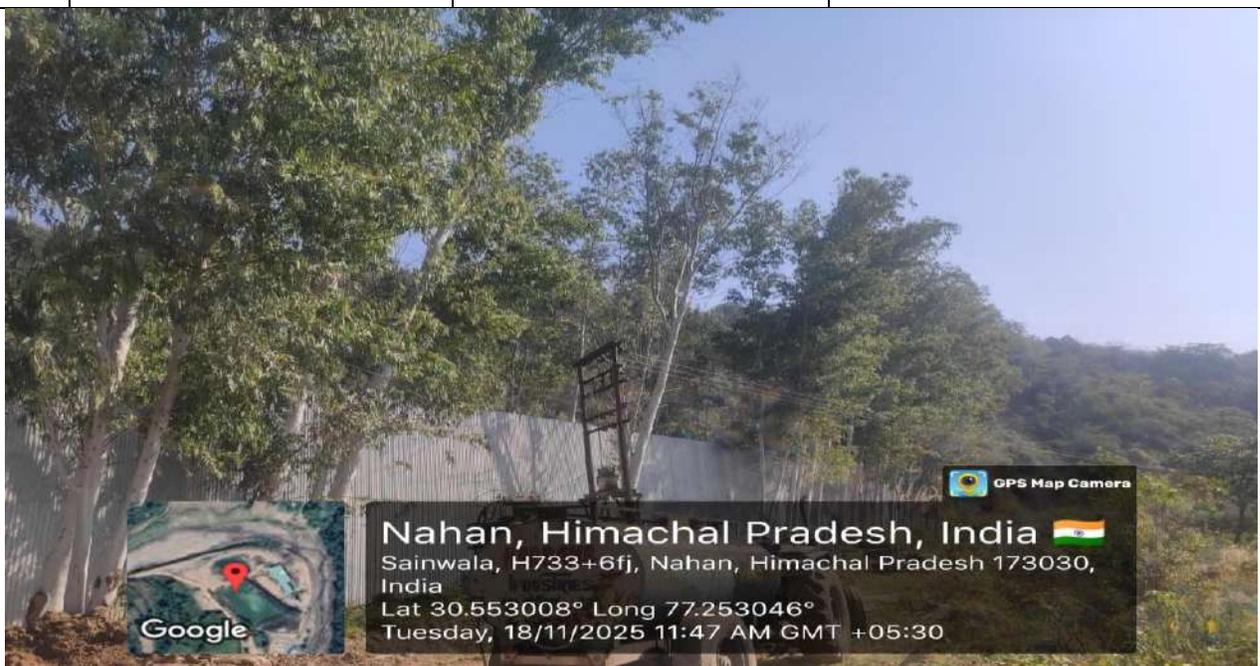
Sr. No.	Fugitive emissions source Locations.	CPCB's Checklist for compliance of environmental guidelines.	Compliance Status
7	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled.	The unit has provided interlocking tiles on the ramp and road area. The unit has metalled the ground area inside the premises.



Sr. No.	Fugitive emissions source Locations.	CPCB's Checklist for compliance of environmental guidelines.	Compliance Status
8	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension.	<p>Complying.</p> <p>Rotating water sprinkling system in the premises have been installed to suppress dust within the premises to control dust emission.</p>



Sr. No.	Fugitive emissions source Locations.	CPCB's Checklist for compliance of environmental guidelines.	Compliance Status
9	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher.	<ol style="list-style-type: none"> 1. The unit has done 2 row tall plantations with 65 numbers of tall Eucalyptus trees on both sides of wind breaking wall. 2. The unit has also done fresh plantations on the back side of the stone crusher. 25 numbers of trees (Sheesham and Ashoka variety) have been planted. 3. The unit has proposed more plantation of native plants at the front side of stone crusher in the upcoming rainy season.





Sr. No.	Fugitive emissions source Locations.	CPCB's Checklist for compliance of environmental guidelines.	Compliance Status
10	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC.	Complying. The unit has provided one Display Board at the entrance.



Sr. No.	Fugitive emissions source Locations.	CPCB's Checklist for compliance of environmental guidelines.	Compliance Status
11	CCTV/PTZ camera	As per the Guideline of CPCB, CCTV/ PTZ cameras should be installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage .	<p>Complying.</p> <p>The unit has installed total 11 number of CCTV cameras with 30 days data storage at the Stone Crusher Site covering entrance and all corners of the premises of the unit, covering entire area.</p>



Camera No 1- At Entrance of Crusher.



Camera No 2- At weigh bridge.



Camera No 3- At Office.



Camera No 4- Towards haulage road.



Camera No 5- Near wind breaking wall.



Camera No 6 & 7- At water storage and washing/ sedimentation tank.



Camera No 8- At Wind breaking wall.



Camera No 9- At Covered shed.



Camera No 10- At right back side.



Camera No 11- At unloading point of raw material.

Sr. No.	Fugitive emissions source Locations.	CPCB's Checklist for compliance of environmental guidelines.	Compliance Status
12	Spray Nozzle system	The water mists spray Nozzle system shall be interlocked with the stone crusher unit main energy supply and water supply.	<p style="text-align: center;">Complying.</p> <p>The unit has installed additional 07 nos of spray nozzles. Total nos of spray nozzles= 12 nos. (Photograph No- 12)</p>



Sr. No.	Fugitive emissions source Locations.	CPCB's Checklist for compliance of environmental guidelines.	Compliance Status
13	Ground water usage	The crusher unit using GW shall register their GW abstraction structure with the GW authority under HP GS regulation and control of development and management) Act, 2005	<p style="text-align: center;">Complying.</p> <p>Copy of the permit for extraction and augmentation of the ground water source granted by the State Ground Water Authority is annexed as Annexure-VIII.</p>



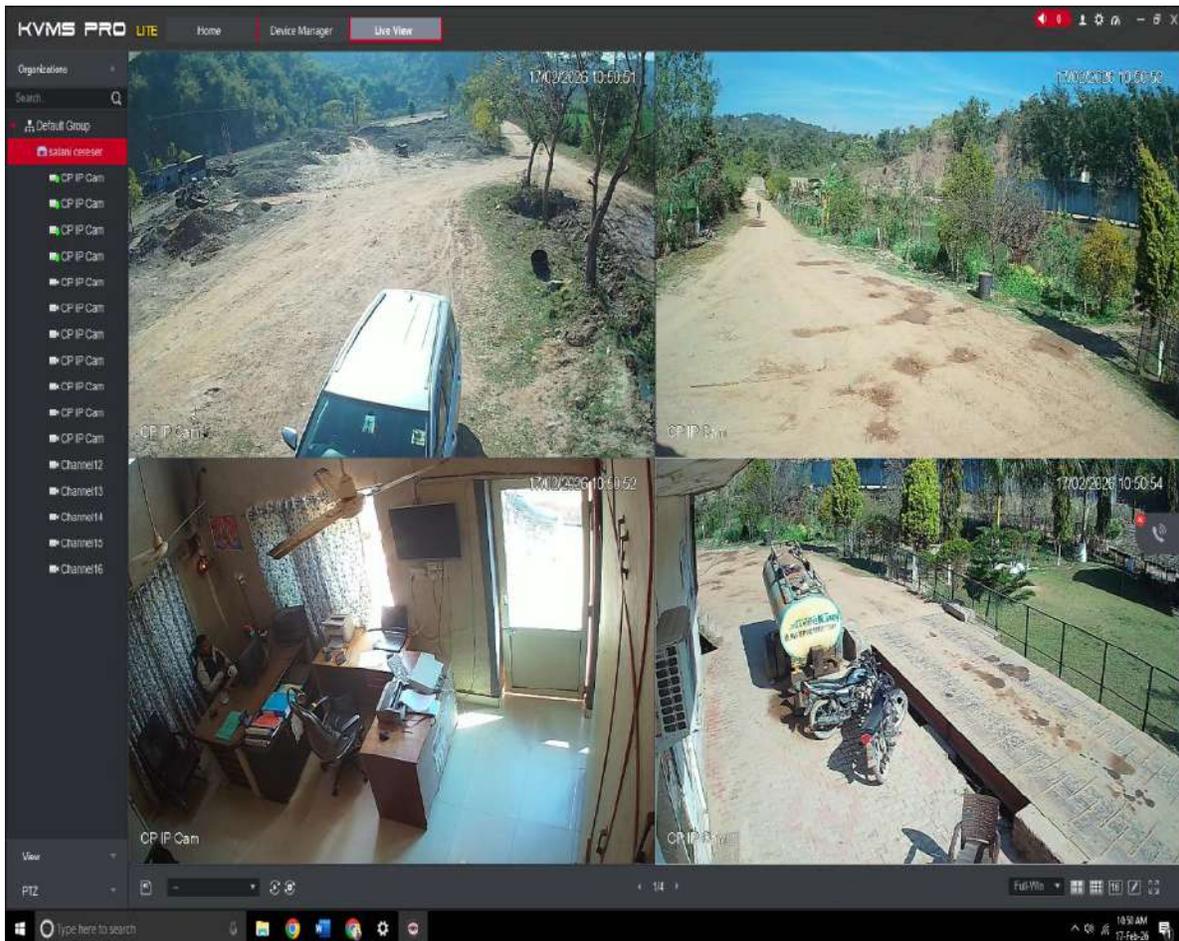
Sr. No.	Fugitive emissions source Locations.	CPCB's Checklist for compliance of environmental guidelines.	Compliance Status
14	Washing plant. Sedimentation tank	In case of the effluent from sedimentation tank shall be treated and the usable raw material such as silt ,soil shall be reuse in field, road construction , brick making etc.	<p style="text-align: center;">Complying.</p> <p>The unit has constructed 2 Nos of sedimentation/settling chambers. Further water from the sedimentation tank is reused in the washing process.</p>

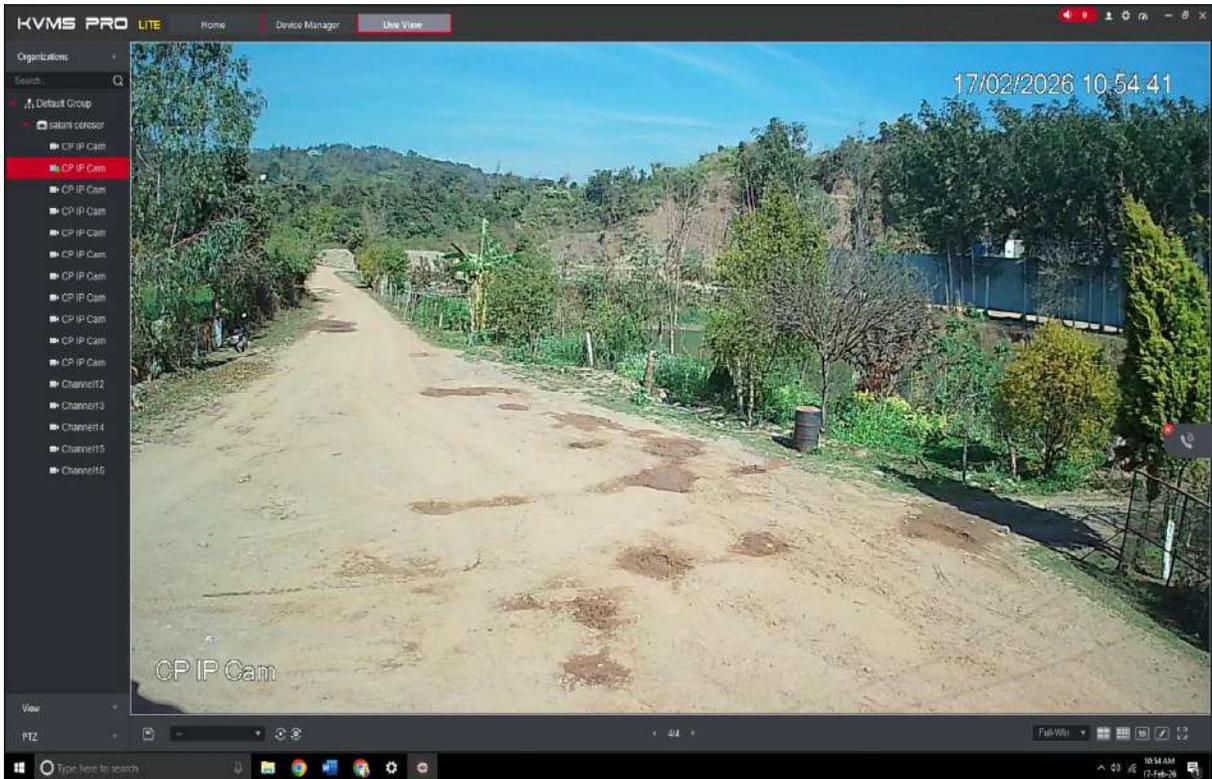


Drone Videography of compliance: Pen Drive containing drone videography of compliance is already submitted before Hon'ble NGT alongwith report dated 06.12.2025 of HPSPCB.

CCTV cameras installed at the Crusher Site:

The unit has installed total 11 number of CCTV cameras of CP PLUS company with 30 days data storage at the stone crusher site covering the entrance and all corners of the premises of the unit covering the entire area. The officials of the State Board have verified the working of CCTV cameras and all 11 CCTV cameras were found functional. The screenshots of CCTV cameras showing their working status are as follows:-





The Joint Committee had collected water samples from upstream and downstream of the mining lease area as per sample analysis all parameters are within prescribed limits. (Results were submitted with report dated 24.09.2025 of HPSPCB at Annexure-15).

The respondent unit has done two row tall plantations (65 numbers of tall Eucalyptus trees) on both sides of wind breaking wall. In addition, the unit has also done fresh plantations of 25 number of trees (Sheesham and Ashoka variety) to increase the green belt. The unit has further proposed more plantations of native plants at the front side of stone crusher in the upcoming rainy season.

The present report of HPSPCB may kindly be taken on record please.



**Regional Officer
HPSPCB, Paonta Sahib**

Dated: 17.02.2026



H.P.STATE POLLUTION CONTROL BOARD
HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No :

Date: 14/07/2023

Industry Registration ID: 21451

Application No : 9980757

To,

Maa Vaishno Stone Crusher
Village Salani Katola, P.O. Sainwala, Tehsil Nahan, Distt Sirmour (H.P.)
NAHAN
Sirmaur
173001

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2023/9980757
Consent valid from:	01/04/2021
Consent valid upto:	22/08/2027
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Maa Vaishno Stone Crusher Vijay Negi, (PARTNER)
Address of Industrial premises	Maa Vaishno Stone Crusher, Village Salani Katola, P.O. Sainwala, Tehsil Nahan, Distt Sirmour (H.P.), NAHAN,Sirmaur-173001
Capital Investment of the Industry	250.0 lakhs
Category of Industry	Orange
Type of Industry	Minor minerals mining Projects of Category B2 under EIA notification 2006
Scale of the Industry	Micro
Office District	Sirmaur
Capacity	manufacture Sand, Stone and Bajri- 39971 M.T./year in Khasra no. 126/1 measuring 8 bighas situated in Mauja Katola, Tehsil Nahan, Distt. Sirmaur along with River Bed mining in lease of M/s Maa Vaishni Stone Crusher in an area measuring 46-12 bighas in Khasra no. 141/3/2 at Mauza Katola, Tehsil Nahan, Distt. Sirmaur, H.P.

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Sand and Stone	39971	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sand, Stone and Bajri	M.T./Year	39971	Nil	Building and Road Construction

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	28 KLD	1 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.4	Soak Pit/Septic Tank	Soak Pit/Septic Tank
Industrial Process	6	Recycled	Recycle

Quantity of fuel required (In TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D G Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	NA	NA	NA	NA	NA

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Covered Machinery & conveyer belts, Wind breaking wall, Water sprinklers, metalled road	Others	Thu Jan 23 00:09:00 IST 2014	80%	SPM<600 mg/Nm ³

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO ₂ , NOX, H ₂ S, Cl, HCl etc. in mg/NM ³	Height of Vent/outlet/stack from ground level in meters
Stone Crusher	Fugitive Dust Emission	SPM<600 mg/Nm ³	Nil



PAWAN
SHARMA

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PAWAN SHARMA
Date: 2023.07.14
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Approved By
Astt. Env. Engineer
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

The Member Secretary, HPSPCB Shimla for information please.



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Er. Pawan Sharma
Astt. Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

- A. SPECIFIC CONDITIONS**
1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
 2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
 3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
 4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
 5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
 6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
 7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
 8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
- b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
- c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
- d) Unit shall ensure Stack height for diesel generating sets as per specification.
- e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. OTHER CONDITIONS**
1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

- (1) That the RCTO will be subject to final outcome of the CWP No. 2067/2019 titled State of HP & Ors vs Bhag Singh & Ors pending before the Hon'ble High Court of HP.
- (2) That the RCTO will be subject to installation of additional measures prescribed by Department of Environment, S&T, Govt of HP vide notification no. STE-E-(5)-9/2018 dated 29.06.2021 to adhere to emission standards and minimize impact on environment. They shall not carry any wet process or washing of grit which is likely to enter/flow to the water body near the crusher if the nearest water body is perennial source. This has to be verified by concerned Tehsildar and further undertaking of same on affidavit by Project Proponent.
- (3) That unit shall comply the provisions of Sr. no. 37 under Schedule-I of EP Act, 1986



By Order
Asth. Env. Engineer

Permanent Registration
Government of Himachal Pradesh
Office of State Geologist
Department of Industries
Shimla-1.

Whereas, M/s Maa Vaishno Stone Crusher, Village Salani Katola, P.O. Sainwala, Tehsil Nahani, District Sirmour, Himachal Pradesh has applied for renewal of Permanent Registration of stone crusher installed in Kh. No. 126/1, measuring 8-00 Bighas falling in Mauza Katola, Tehsil Nahani, Distt. Sirmour, H.P. as per the provisions of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015 vide application Dated 17.02.2021.

The Permanent Registration is hereby renewed in favour of M/s Maa Vaishno Stone Crusher, Village Salani Katola, P.O. Sainwala, Tehsil Nahani, District Sirmour, Himachal Pradesh subject to the following conditions:-

1. The owner of the stone crusher shall observe the provisions of;
 - (i) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.
 - (ii) The Water (Prevention and Control of Pollution) Act 1974 and rules framed thereunder.
 - (iii) The Environment (Protection) Act, 1986 and rules framed thereunder.
 - (iv) The Noise Pollution (Regulation and Control) Rules 2000.
2. The expansion of a stone crusher shall not be allowed unless approved by Geological Wing, Department of Industries, Himachal Pradesh.
3. The stone crusher owner shall ensure that the, emission standards are as per the Statutes as notified by the Government vide Notification No. STE-E(3)-17/2012 dated 29.05.2014 or amended from time to time are adhered to.
4. The stone crusher owner shall adopt pollution control measures as per Government Notification No. STE-E(3)-17/2012 dated 29.05.2014 or as amended from time to time.
5. The stone crusher owner shall submit a return by 10th of every month to the concerned Mining Officer, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc. .
6. Free access shall be given to the officer/official of the Geological Wing, Department of Industries, H.P. for the verification of plant & machinery, source/supply of raw material, sale record and stocks of raw material and finished goods.
7. The stone crusher owner shall immediately report to the Deputy Commissioner and Mining officer of the district concerned about any accident which may take place during the course of crushing operation resulting in serious bodily injury.
8. The stone crusher owner shall not pay wages less than the minimum wages prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948, to the workers employed in the crushing unit.
9. The stone crusher owner shall indemnify the State Government against the claim of the third party.

10. The stone crusher owner shall ensure that aggregate is stacked in such a manner that it does not spill over to the Highway/roads which can be caused of road accident.
11. The Crusher Owner shall display the sign board at a prominent place outside the stone crushing unit indicating the name of the owner, capacity of the unit, date of registration of the unit and also its expiry, telephone number of the owner and the concerned officer to whom public can make a complaint, if any.
12. The crusher owner shall implant three rows of fast growing species of evergreen trees.
13. The legal source of raw material the granted mining lease area comprising Kh. No. 141/3/2 measuring 46-12 bighas for a term of 15 years w.e.f. 04.04.2012. The crusher owner shall restrict the production from their mining lease areas as per Environment Clearance or as per the approved Mining Plan, whichever is less.
14. The crusher owner shall not operate the stone crusher unit without obtaining the Renewal 'Consent to Operate' from the H.P. State Pollution Control Board.
15. The crusher owner shall obtain all the required statutory clearance at his own level and shall operate the stone crusher accordingly, as per provisions of law.
16. This renewal of Permanent Registration is valid for a term of 03 years from the date of issuance of this letter and the owner of the Stone Crusher shall apply for renewal atleast 03 months prior to the expiry of Permanent Registration. This permanent registration shall deemed to be withdrawn, in case the State Pollution Control Board withdraws the COP/ROC at any stage in compliance to the order of the Hon'ble National Green Tribunal passed in O.A No. 358/2016 titled as Bhag Singh V/s Union of India & Others as well as in compliance to order of Hon'ble High Court in CWP No. 2067/2019.

Date of Issue

✓ M/s Maa Vaishno Stone Crusher,
Village Salani Katola, P.O. Sainwala,
Tehsil Nahan, District Sirmour,
Himachal Pradesh

[Signature]
Geologist (Zone-III)
Geological Wing
Deptt. of Industries, Shimla
Dated 24-3-2023

Endst.No. Udyog-Bhu(Regn)Maa Vaishno St. Cr.- 12717
Copy forwarded to :-

1. The Member Secretary, H.P. State Pollution Control Board, Phase-III, New-Shimla.2.
2. The Mining Officer, Nahan, Distt. Sirmour, H.P. for information and necessary action.
3. Concerned Lease file.

[Signature]
Geologist (Zone-III)
Geological Wing
Deptt. of Industries, Shimla

REGISTERED

No. Udyog-Bhu (Khani-4) Laghu-179/11-10676
 Government of Himachal Pradesh
 Department of Industries
 "Geological Wing"

Dated, Shimla-171001, the

23-1-2012

From:

Director of Industries
 Himachal Pradesh

To

✓ M/s Maa Vaishno Stone Crusher,
 Village Salani Katola, P.O. Sain Wala,
 Tehsil Nahan, Distt. Sirmour, H.P.

Subject: Grant of Mining Lease in favour of M/s Maa Vaishno Stone Crusher, Village Salani Katola, P.O. Sain Wala, Tehsil Nahan, Distt. Sirmour, H.P.

D/Sir,

Please refer to your application dated 16.3.2011 for the grant of mining lease.

The Govt. has decided vide letter no. Ind-II(F)6-36/2011, dated 11.01.2012 to grant a mining lease in favour of M/s Maa Vaishno Stone Crusher, Village Salani Katola, P.O. Sain Wala, Tehsil Nahan, Distt. Sirmour, H.P. over an area situated in Mauza Mohaliya Katola, Tehsil Nahan, Distt. Sirmour comprising in Kh. No. 141/3/2, measuring 46-12 Bighas (Private land) for collection/extraction of sand, Stone and Bajri for use in stone crusher unit to be installed under the provisions of Himachal Pradesh Minor Minerals (Concession) Revised Rules, 1971 for a period of 15 years or as per the mineral reserves calculated in the Working-cum-Environment Management Plan which ever is earlier subject to the following conditions:

1. The lessee shall have to execute a mining lease deed on the Form "F" on Non-Judicial Stamp Paper worth Rs. 67500/- (Rs. Sixty Seven thousands five hundred) only and submit four copies of the same alongwith original Jamabandi and Tatima within three months from the date of issue of this grant order.
2. The lessee shall deposit security amount of Rs. 25000/- in the shape of F.D.R. duly pledged in favour of the Director of Industries, H.P. Shimla-171001 for fifteen years.
3. The lessee shall deposit demarcation expenditure with the department if demarcation needs to be carried out by the Deptt. and the lessee shall enter the land only when the inspection is got conducted from revenue Deptt. in the presence of Deptt. Official and boundary pillars are raised.
4. The lessee shall work according to Mines and Minerals (Development and Regulation) Act, 1957, the Metalliferous Mines Regulations, 1961 and the Mines Act, 1952 including any other rule of law applicable from time to time. The contravention of any provision of the Act or its subordinate legislation shall amount to cancellation of the lease

5. The lessee shall be bound to comply with all the directions as laid down by the Joint Inspection Committee and other Departments/Panchayat. The lessee shall also be bound to comply with all the directions if any, given by the Hon'ble Supreme/High Court as well as by the Government from time to time with regard to mining operation and stone crusher.
6. Mining operation in the area shall be carried out strictly in accordance with approved Working-cum-Environment Management Plan. The working in the leased area after the expiry of five years after the grant of mining lease may further be allowed by the Director of Industries on the basis of review and recommendations of the committee constituted by him for the purpose and after having being satisfied that the leased area has been developed by the lessee in a systematic and scientific manner and lessee is paying all Govt. dues on regular basis. On review, if it is found that lessee has not develop the leased area in a systematic and scientific manner as per the provisions of Mining Plan and he is in arrears of Govt. dues, the lease can even be terminated prematurely.
7. In case of objection, if any, raised by the local residents or concerned land owners, entire responsibility to settle the same will be of the lessee.
8. No mining operation shall be allowed within the safe distance from the Public/Private property/structure/scheme etc. if any, exists near/within the leased area.
9. After setting up of stone crusher the lessee shall pay royalty on the scheduled rates as per rule. The royalty shall be charged on the basis of actual production which will be computed based on consumption of electricity and other measures. In case the lessee does not pay royalty in time i.e. by tenth of next month alongwith monthly return on Form "G" simple interest at the rate of twenty four percent (24%) per annum shall be charged for the default period.
10. In case the lessee does not pay dead rent/surface rent in two half yearly installments on the 15th April and 15th October each year during subsistence of the lease, simple interest at the rate of twenty four percent (24%) per annum shall be charged for the default period.
11. The lessee shall establish mineral based industry i.e. stone crusher unit within one year from the issuance of grant order.
12. The lessee shall at his own expense erect and at all times maintain and keep in good repair boundary marks and pillars necessary to indicate the demarcation shown in the revenue record annexed to the lease deed. Mining operation shall only be allowed after getting a certificate from concerned Mining Officer that demarcation of the area has been done as per the plan and that concrete boundary pillars of atleast 3 feet height have been raised.
13. The lessee shall have to submit a plan for approach road in order to give a reasonable & shortest approach to mine and to the mine of adjoining lessees.
14. The lessee shall do mining in a scientific and systematic manner, and to ensure the same,
 - (a) Dumping sites for mine waste and top soil shall be provided in such a way so that there is no damage to the adjoining land and the same

- does not roll down on the slope. Topsoil shall be used for afforestation purposes in the barren/exhausted pits.
- (b) Diversion dams and other engineering structures as advised by the deptt. from time to time at different suitable sites, shall be got erected to arrest and channelise the flow of water and also to avoid erosion of the land, causing siltation of nearby natural water bodies.
 - (c) The loading/unloading points in the mine areas shall be developed in such a way that no hindrance is caused to the traffic and no material is stacked within the acquired width of P.W.D. road.
 - (d) All precaution shall be taken to check air pollution, water pollution and noise pollution, as per standards of H.P. State Environment Protection & Pollution Control Board. Further the lessee shall obtain the consent of the Board under Water Act, 1974 & Air Act, 1981.
 - (e) Visual impact caused due to dug-out benches and waste disposal areas shall be controlled by undertaking afforestation on worked out benches, waste disposal areas and at areas where no working is proposed.
 - (f) Labourers shall be provided with safety equipment's like boots, helmets, ropes, ear plug and even nose filters, site services like rest shelter, drinking water and first aid facilities shall also be provided at the mining site.
15. Surface collection of sand, stone and bajri from river/khud/khalla shall be done in such a way, so as not to cause environmental and ecological imbalance. To ensure this,
- a) The lessee shall not carry any collection/mining operation at any point within a distance of 75 mtrs. from any railway line/bridge, 60 mtrs. from National Highway or 60 mtrs. from any reservoir, tank, canal, road except under and in accordance with previous permissions of Joint Inspection Report.
 - b) Excavations, below the natural surface level of the bed shall not exceed 3 feet.
 - c) The lessee shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
16. No River/Stream bed mining shall be allowed within 75 mtrs. from the periphery of soil conservation works, nursery plantation, check dams or as per the recommendation of Joint Inspection Committee, whichever is more.
17. No River/ Stream bed mining shall be allowed within $\frac{1}{5}$ th of its span or 5 mtrs. from the bank or as specified by the Sub-Divisional Committee whichever is more.
18. No River/Stream bed mining shall be allowed within 300 meters U/s and D/s of water supply scheme or the distance as specified by the Sub-Divisional Committee which ever is more.

19. No River/Stream bed mining shall be allowed within 300 mtrs. U/s and 300 to 500 mtrs. D/s of bridges depending upon site specific condition.
20. No approach road from PWD road shall be allowed to mining lease area, unless lessee/ contractor obtains written permission from XEN, PWD for making road leading to all intake places from the PWD roads.
21. No mechanical excavators are allowed for the extraction of mineral. Mechanical mining shall be allowed only with the prior approval of the Director of Industries.
22. No boulder/cobbles/hand broken road ballast, shall be allowed to be transported outside the State from River/ Stream beds.
23. The lessee shall ensure that his labour does not involve in fish poaching.
24. No blasting shall be allowed in River/Stream beds.
25. The lessee shall adopt all requisite pollution control arrangements to minimize the pollution levels as per norms of PCB which is likely to be there due to proposed mining activities.
26. The lessee shall make provision for water sprinkling and shall provide sufficient plantation in and around the leased area.
27. The lessee shall be bound to pay Rs. 5/- per trolley and Rs. 10/- per truck or as amended from time to time on extraction and export of sand, stone & bajri to the concerned Gram Panchayat through Mining Officer, Nahan.
28. In case of any genuine public complaint, the lessee either shall have to redress the same or shall have to stop the mining activities.
29. The lessee shall not carry out any mining activity in the forest land and if he notices any other person carrying out mining activities in the forest area, he shall report the matter to the forest department.
30. The lessee shall confine its mining activities towards the central portion of the river and should always maintain a safe distance from the banks. The applicant, however, should take all preventive measures to prevent the river banks from erosion as well as any adverse effect on private property existing in the form of private land as well as objects of public utility existing adjoining to the banks of the river. The lessee shall be solely responsible for any damage or compensation in lieu of the same.
31. The State Govt. shall have right to pre-mature termination of mining lease, if the State Govt. is of the opinion that it is expedient in the interest of regulation of Mines and Minerals Development, preservation of Natural Environment, Control of Floods, prevention of pollution, or to avoid danger to public health or communications or to ensure safety of buildings, monuments or other structures or for such others purposes as the State Govt. may deem fit as provided under Section-4A(2) of Mines and Minerals (Development & Regulation) Act, 1957.
32. The mining lease deed is executed at the Capital of the State of Himachal Pradesh subject to the provisions of Article - 226 of the Constitution of India. It is here agreed upon by the lessee and the State Govt. that in the event of any dispute in relation to the area under mining lease, condition of the lease and in

respect of all matter touching the relationship of the lessee and the State Govt. suit or petition shall be filed in the Civil Court at Shimla and it is hereby expressly agreed that neither party shall file a suit or appeal being any action at any place other than the court named above i.e. Shimla."

33. The lease shall be cancelled/ determined by the granting authority in case of violation of any provision of the H.P. Minor Minerals (Concession) Revised Rules, 1971.

- The lessee shall submit Working cum-Environment Management Plan duly approved by the Competent Authority before the execution of lease deed i.e. within 3 months from the issue of these grant order.
- The lessee shall apply for consent of the State Pollution control Board under provision of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 after the grant of mining lease but before commencement of mining activities.
- The lessee shall submit valid copy of Certificate of Approval and Income Tax Clearance Certificate or Affidavit before the execution of Mining Lease Deed.

These orders are subject to revision, in case of change in the policy by the Govt. from time to time. The above conditions from S. No. 4 to 33 shall be incorporated in the mining lease deed in Part-V after Clause-7.

Yours faithfully,


Director of Industries
Himachal Pradesh
Dated : 

Endst. No. Udyog-Bhu(Khani-4)Laghu-179/11-

Copy to:

1. The Principal Secretary (Inds.) to the Govt. of H.P. for information with reference to his letter no. Ind-II(F)6-36/2011, dated 11.01.2012.
2. The Sub-Divisional Magistrate (C) Nahan, Distt. Sirmour, H.P.
3. The Divisional Forest Officer, Nahan, Distt. Sirmour, H.P.
4. The Assistant Engineer, I & PH Sub Division, Nahan, District Sirmour, H.P.
5. The Assistant Engineer, Nahan Sub-Division, H.P. P.W.D. Nahan, Distt. Sirmour, H.P.
6. The Environmental Engineer, H.P. State Pollution Control Board, Paonta Sahib, Distt. Sirmour, H.P.
7. The Mining Officer, Nahan, Distt. Sirmour, H.P. for information and necessary action.
8. The Pradhan, Gram Panchayat, Salani Kotla, Tehsil Nahan, District Sirmour, H.P.
9. Guard file.


State Geologist
Himachal Pradesh



H.P. STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE PAONTA SAHIB

HIMUDA Complex, Plot no. 1-3, Shubhkhera
Teh: Paonta Sahib, Distt: Sirmaur, Pin-173025



01704-225870
<https://hppcb.nic.in/>
pcbropaonta2@gmail.com



Urgent NGT Matter

No PCB/RO/(Pt)O.A. No. 197/2025/ 4200-02
To

Dated: 02.01.2025

The Mining Officer
At Nahan, Distt Sirmaur (H.P.)

Subject: Regarding O.A No. 197/2025 titled as Hemant Kumar V/s State of HP and Ors.

Sir,

This is in reference to the Hon'ble NGT O.A No. 197/2025 titled as Hemant Kumar V/s State of HP and Ors . As per the Hon'ble NGT order dated 10.12.2025 in matter of O.A No. 197/2025 titled as Hemant Kumar V/s State of HP and ors (copy of order enclosed as Annexure- I)

".....In the course of hearing, learned counsel for respondent no. 2 seeks time to file additional affidavit giving requisite details regarding compliance with the aspects of installation of cameras, development of three rows green belt, installation of wind breaking walls of appropriate height with mention of requisite particulars regarding height, length and width and source of the mined material used with copies of relevant statements and audit report, if any, audit is conducted."

Hence it is requested to submit details about **source of the mined material used with copies of relevant statements and audit report, if any, audit is conducted** for M/s Maa Vaishno Stone Crusher, Village Salani Katola, P.O Sainwala, Teh. Nahan, District: Sirmour (H.P). The matter is listed on dated 12.01.2026.

It is requested to submit the requisite details at earliest, So that the report can be submitted to the Hon'ble NGT well within time.

Please treat is as the most urgent Hon'ble NGT matter

Yours faithfully

Encl: As above


Atul Parmar
Regional Officer cum
Environmental Engineer
HPSPCB Regional Office Paonta Sahib

Copy to:

1. The Member Secretary, HPSPCB, Him Parivesh, Phase 3, Shimla 09 for information please.
2. The Deputy Commissioner Sirmaur for information please.


Regional Officer cum
Environmental Engineer
HPSPCB Regional Office Paonta Sahib

Item No. 05

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 197/2025

Hemant Kumar

Applicant

Versus

State of Himachal Pradesh & Ors.

Respondents

Date of hearing: 10.12.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the Applicant.

Respondents: Mr. Vaibhav Srivastava, AAG with Mr. Ashish Joshi, Advocate for Respondents no. 1 and 2.
Ms. Priya Pachouri, Proxy Counsel for Ms. Shimpy Sharma, Advocate for Respondent no. 3 (through V.C.).
None for Respondent no.4.

ORDER

1. Additional response cum report dated 06.12.2025 has been filed by respondent no. 2.
2. None has appeared for the applicant and respondent no. 4.
3. Part arguments heard.
4. In the course of hearing, learned counsel for respondent no. 2 seeks time to file additional affidavit giving requisite details regarding compliance with the aspects of installation of cameras, development of three rows green belt, installation of wind breaking walls of appropriate height with mention of requisite particulars regarding height, length and width and source of the mined material used with copies of relevant statements and audit report, if any, audit is conducted.

5. Additional affidavit along with supporting photographs/videos and other supporting documents may be filed within two weeks.
6. List on 12.01.2026 for final hearing.
7. The applicant and respondent no. 4 may be informed about the next date of hearing fixed and may be asked to join the proceedings physically or through V.C. on that date.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

December 10th, 2025
Original Application No. 197/2025
AB

No.: Udyog (Bhu) Sir/ Court Case/ Hemant Kumar/2025/- 1974
Office of the Mining Officer, Nahan
Distt. Sirmour (H.P.)
Dated 05/01/2026 Nahan

To

The Regional Officer cum
Environmental Engineer,
HPSPCB, Regional Office Paonta Sahib

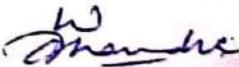
Subject: Regarding OA No. 197/2025 titled as Hemant Kumar vs State of H.P. & Ors.

Sir

In reference to your office letter dated 02.01.2026 on the subject cited above, it is to inform you that a mining lease over Khasra No. 141/3/2, measuring 46-12 Bighas (private land), situated at Mauza Mohaliya Katola, Tehsil Nahan, District Sirmour (H.P.) for a period of 15 years w.e.f. 04.04.2012 has been granted as source of raw material for operating stone crusher unit in the name and style of M/s Maa Vaishno Stone Crusher situated at Village Salani Katola, PO Sain Wala, Tehsil Nahan, District Sirmour (HP). Further, as per the Environmental Clearance granted in favor of the said unit by the State Environment Impact Assessment Authority (SEIAA), Himachal Pradesh vide letter No. HPSEIAA/2013/196-989 dated 02.03.2023 the approved production capacity of the mining lease area is 39,971 TPA. All the relevant documents are being enclosed herewith (as annexure 1,2,3 & 4) for your kind perusal and necessary action please.

Submitted for kind perusal and further necessary action, please.

Faithfully ,


(Sarit Chander)

Geologist-Cum-Mining Officer
Distt. Sirmour at Nahan

REGISTERED

No. Udyog-Bhu (Khani-4) Laghu-179/11-
Government of Himachal Pradesh
Department of Industries
"Geological Wing"

88
31/1/2012
2076

Dated, Shimla-171001, the

2012

From:

Director of Industries
Himachal Pradesh

To

✓ M/s Maa Vaishno Stone Crusher,
Village Salani Katola, P.O. Sain Wala,
Tehsil Nahan, Distt. Sirmour, H.P.

Subject: Grant of Mining Lease in favour of M/s Maa Vaishno Stone Crusher, Village Salani Katola, P.O. Sain Wala, Tehsil Nahan, Distt. Sirmour, H.P.

D/Sir,

Please refer to your application dated 16.3.2011 for the grant of mining lease.

The Govt. has decided vide letter no. Ind-II(F)6-36/2011, dated 11.01.2012 to grant a mining lease in favour of M/s Maa Vaishno Stone Crusher, Village Salani Katola, P.O. Sain Wala, Tehsil Nahan, Distt. Sirmour, H.P. over an area situated in Mauza Mohaliya Katola, Tehsil Nahan, Distt. Sirmour comprising in Kh. No. 141/3/2, measuring 46-12 Bighas (Private land) for collection/extraction of sand, Stone and Bajri for use in stone crusher unit to be installed under the provisions of Himachal Pradesh Minor Minerals (Concession) Revised Rules, 1971 for a period of 15 years or as per the mineral reserves calculated in the Working-cum-Environment Management Plan which ever is earlier subject to the following conditions:

1. The lessee shall have to execute a mining lease deed on the Form "F" on Non-Judicial Stamp Paper worth Rs. 67500/- (Rs. Sixty Seven thousands five hundred) only and submit four copies of the same alongwith original Jamabandi and Tatima within three months from the date of issue of this grant order.
2. The lessee shall deposit security amount of Rs. 25000/- in the shape of F.D.R. duly pledged in favour of the Director of Industries, H.P. Shimla-171001 for fifteen years.
3. The lessee shall deposit demarcation expenditure with the department if demarcation needs to be carried out by the Deptt. and the lessee shall enter the land only when the inspection is got conducted from revenue Deptt. in the presence of Deptt. Official and boundary pillars are raised.
4. The lessee shall work according to Mines and Minerals (Development and Regulation) Act, 1957, the Metalliferous Mines Regulations, 1961 and the Mines Act, 1952 including any other rule of law applicable from time to time. The contravention of any provision of the Act or its subordinate legislation shall amount to cancellation of the lease

5. The lessee shall be bound to comply with all the directions as laid down by the Joint Inspection Committee and other Departments/Panchayat. The lessee shall also be bound to comply with all the directions if any, given by the Hon'ble Supreme/High Court as well as by the Government from time to time with regard to mining operation and stone crusher.
6. Mining operation in the area shall be carried out strictly in accordance with approved Working-cum-Environment Management Plan. The working in the leased area after the expiry of five years after the grant of mining lease may further be allowed by the Director of Industries on the basis of review and recommendations of the committee constituted by him for the purpose and after having being satisfied that the leased area has been developed by the lessee in a systematic and scientific manner and lessee is paying all Govt. dues on regular basis. On review, if it is found that lessee has not develop the leased area in a systematic and scientific manner as per the provisions of Mining Plan and he is in arrears of Govt. dues, the lease can even be terminated prematurely.
7. In case of objection, if any, raised by the local residents or concerned land owners, entire responsibility to settle the same will be of the lessee.
8. No mining operation shall be allowed within the safe distance from the Public/Private property/structure/scheme etc. if any, exists near/within the leased area.
9. After setting up of stone crusher the lessee shall pay royalty on the scheduled rates as per rule. The royalty shall be charged on the basis of actual production which will be computed based on consumption of electricity and other measures. In case the lessee does not pay royalty in time i.e. by tenth of next month alongwith monthly return on Form "G" simple interest at the rate of twenty four percent (24%) per annum shall be charged for the default period.
10. In case the lessee does not pay dead rent/surface rent in two half yearly installments on the 15th April and 15th October each year during subsistence of the lease, simple interest at the rate of twenty four percent (24%) per annum shall be charged for the default period.
11. The lessee shall establish mineral based industry i.e. stone crusher unit within one year from the issuance of grant order.
12. The lessee shall at his own expense erect and at all times maintain and keep in good repair boundary marks and pillars necessary to indicate the demarcation shown in the revenue record annexed to the lease deed. Mining operation shall only be allowed after getting a certificate from concerned Mining Officer that demarcation of the area has been done as per the plan and that concrete boundary pillars of atleast 3 feet height have been raised.
13. The lessee shall have to submit a plan for approach road in order to give a reasonable & shortest approach to mine and to the mine of adjoining lessees.
14. The lessee shall do mining In a scientific and systematic manner, and to ensure the same,
 - (a) Dumping sites for mine waste and top soil shall be provided in such a way so that there is no damage to the adjoining land and the same

- does not roll down on the slope. Topsoil shall be used for afforestation purposes in the barren/exhausted pits.
- (b) Diversion dams and other engineering structures as advised by the deptt. from time to time at different suitable sites, shall be got erected to arrest and channelise the flow of water and also to avoid erosion of the land, causing siltation of nearby natural water bodies.
 - (c) The loading/unloading points in the mine areas shall be developed in such a way that no hindrance is caused to the traffic and no material is stacked within the acquired width of P.W.D. road.
 - (d) All precaution shall be taken to check air pollution, water pollution and noise pollution, as per standards of H.P. State Environment Protection & Pollution Control Board. Further the lessee shall obtain the consent of the Board under Water Act, 1974 & Air Act, 1981.
 - (e) Visual impact caused due to dug-out benches and waste disposal areas shall be controlled by undertaking afforestation on worked out benches, waste disposal areas and at areas where no working is proposed.
 - (f) Labourers shall be provided with safety equipment's like boots, helmets, ropes, ear plug and even nose filters, site services like rest shelter, drinking water and first aid facilities shall also be provided at the mining site.
15. Surface collection of sand, stone and bajri from river/khud/khalla shall be done in such a way, so as not to cause environmental and ecological imbalance. To ensure this,
- a) The lessee shall not carry any collection/mining operation at any point within a distance of 75 mtrs. from any railway line/bridge, 60 mtrs. from National Highway or 60 mtrs. from any reservoir, tank, canal, road except under and in accordance with previous permissions of Joint Inspection Report.
 - b) Excavations, below the natural surface level of the bed shall not exceed 3 feet.
 - c) The lessee shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
16. No River/Stream bed mining shall be allowed within 75 mtrs. from the periphery of soil conservation works, nursery plantation, check dams or as per the recommendation of Joint Inspection Committee, whichever is more.
17. No River/ Stream bed mining shall be allowed within $1/5^{\text{th}}$ of its span or 5 mtrs. from the bank or as specified by the Sub-Divisional Committee whichever is more.
18. No River/Stream bed mining shall be allowed within 300 meters U/s and D/s of water supply scheme or the distance as specified by the Sub-Divisional Committee which ever is more.

19. No River/Stream bed mining shall be allowed within 300 mtrs. U/s and 300 to 500 mtrs. D/s of bridges depending upon site specific condition.
20. No approach road from PWD road shall be allowed to mining lease area, unless lessee/ contractor obtains written permission from XEN, PWD for making road leading to all intake places from the PWD roads.
21. No mechanical excavators are allowed for the extraction of mineral. Mechanical mining shall be allowed only with the prior approval of the Director of Industries.
22. No boulder/cobbles/hand broken road ballast, shall be allowed to be transported outside the State from River/ Stream beds.
23. The lessee shall ensure that his labour does not involve in fish poaching.
24. No blasting shall be allowed in River/Stream beds.
25. The lessee shall adopt all requisite pollution control arrangements to minimize the pollution levels as per norms of PCB which is likely to be there due to proposed mining activities.
26. The lessee shall make provision for water sprinkling and shall provide sufficient plantation in and around the leased area.
27. The lessee shall be bound to pay Rs. 5/- per trolley and Rs. 10/- per truck or as amended from time to time on extraction and export of sand, stone & bajri to the concerned Gram Panchayat through Mining Officer, Nahan.
28. In case of any genuine public complaint, the lessee either shall have to redress the same or shall have to stop the mining activities.
29. The lessee shall not carry out any mining activity in the forest land and if he notices any other person carrying out mining activities in the forest area, he shall report the matter to the forest department.
30. The lessee shall confine its mining activities towards the central portion of the river and should always maintain a safe distance from the banks. The applicant, however, should take all preventive measures to prevent the river banks from erosion as well as any adverse effect on private property existing in the form of private land as well as objects of public utility existing adjoining to the banks of the river. The lessee shall be solely responsible for any damage or compensation in lieu of the same.
31. The State Govt. shall have right to pre-mature termination of mining lease, if the State Govt. is of the opinion that it is expedient in the interest of regulation of Mines and Minerals Development, preservation of Natural Environment, Control of Floods, prevention of pollution, or to avoid danger to public health or communications or to ensure safety of buildings, monuments or other structures or for such others purposes as the State Govt. may deem fit as provided under Section-4A(2) of Mines and Minerals (Development & Regulation) Act, 1957.
32. The mining lease deed is executed at the Capital of the State of Himachal Pradesh subject to the provisions of Article - 226 of the Constitution of India. It is here agreed upon by the lessee and the State Govt. that in the event of any dispute in relation to the area under mining lease, condition of the lease and in

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respect of all matter touching the relationship of the lessee and the State Govt. suit or petition shall be filed in the Civil Court at Shimla and it is hereby expressly agreed that neither party shall file a suit or appeal being any action at any place other than the court named above i.e. Shimla."

33. The lease shall be cancelled/ determined by the granting authority in case of violation of any provision of the H.P. Minor Minerals (Concession) Revised Rules, 1971.
- The lessee shall submit Working cum-Environment Management Plan duly approved by the Competent Authority before the execution of lease deed i.e. within 3 months from the issue of these grant order.
 - The lessee shall apply for consent of the State Pollution control Board under provision of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 after the grant of mining lease but before commencement of mining activities.
 - The lessee shall submit valid copy of Certificate of Approval and Income Tax Clearance Certificate or Affidavit before the execution of Mining Lease Deed.

These orders are subject to revision, in case of change in the policy by the Govt. from time to time. The above conditions from S. No. 4 to 33 shall be incorporated in the mining lease deed in Part-V after Clause-7.

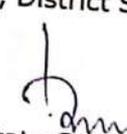
Yours faithfully,


Director of Industries
Himachal Pradesh
Dated : 23-1-2012

Endst. No. Udyog-Bhu(Khani-4)Laghu-179/11-10682

Copy to:

1. The Principal Secretary (Inds.) to the Govt. of H.P. for information with reference to his letter no. Ind-II(F)6-36/2011, dated 11.01.2012.
2. The Sub-Divisional Magistrate (C) Nahan, Distt. Sirmour, H.P.
3. The Divisional Forest Officer, Nahan, Distt. Sirmour, H.P.
4. The Assistant Engineer, I & PH Sub Division, Nahan, District Sirmour, H.P.
5. The Assistant Engineer, Nahan Sub-Division, H.P. P.W.D. Nahan, Distt. Sirmour, H.P.
6. The Environmental Engineer, H.P. State Pollution Control Board, Paonta Sahib, Distt. Sirmour, H.P.
7. The Mining Officer, Nahan, Distt. Sirmour, H.P. for information and necessary action.
8. The Pradhan, Gram Panchayat, Salani Kotla, Tehsil Nahan, District Sirmour, H.P.
9. Guard file.


State Geologist
Himachal Pradesh

Whereas, M/s Maa Vaishno Stone Crusher, Village Salani Katola, P.O. Sainwala, Tehsil Nahan, District Sirmour, Himachal Pradesh has applied for renewal of Permanent Registration of stone crusher installed in Kh. No. 126/1, measuring 8-00 Bighas falling in Mauza Katola, Tehsil Nahan, Distt. Sirmour, H.P. as per the provisions of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015 vide application Dated 17.02.2021.

The Permanent Registration is hereby renewed in favour of M/s Maa Vaishno Stone Crusher, Village Salani Katola, P.O. Sainwala, Tehsil Nahan, District Sirmour, Himachal Pradesh subject to the following conditions:-

1. The owner of the stone crusher shall observe the provisions of;
 - (i) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.
 - (ii) The Water (Prevention and Control of Pollution) Act 1974 and rules framed thereunder.
 - (iii) The Environment (Protection) Act, 1986 and rules framed thereunder.
 - (iv) The Noise Pollution (Regulation and Control) Rules 2000.
2. The expansion of a stone crusher shall not be allowed unless approved by Geological Wing, Department of Industries, Himachal Pradesh.
3. The stone crusher owner shall ensure that the, emission standards are as per the Statutes as notified by the Government vide Notification No. STE-E(3)-17/2012 dated 29.05.2014 or amended from time to time are adhered to.
4. The stone crusher owner shall adopt pollution control measures as per Government Notification No. STE-E(3)-17/2012 dated 29.05.2014 or as amended from time to time.
5. The stone crusher owner shall submit a return by 10th of every month to the concerned Mining Officer, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc. .
6. Free access shall be given to the officer/official of the Geological Wing, Department of Industries, H.P. for the verification of plant & machinery, source/supply of raw material, sale record and stocks of raw material and finished goods.
7. The stone crusher owner shall immediately report to the Deputy Commissioner and Mining officer of the district concerned about any accident which may take place during the course of crushing operation resulting in serious bodily injury.
8. The stone crusher owner shall not pay wages less than the minimum wages prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948, to the workers employed in the crushing unit.
9. The stone crusher owner shall indemnify the State Government against the claim of the third party.

The stone crusher owner shall ensure that aggregate is stacked in such a manner that it does not spill over to the Highway/roads which can be caused of road accident.

11. The Crusher Owner shall display the sign board at a prominent place outside the stone crushing unit indicating the name of the owner, capacity of the unit, date of registration of the unit and also its expiry, telephone number of the owner and the concerned officer to whom public can make a complaint, if any.
12. The crusher owner shall implant three rows of fast growing species of evergreen trees.
13. The legal source of raw material the granted mining lease area comprising Kh. No. 141/3/2 measuring 46-12 bighas for a term of 15 years w.e.f. 04.04.2012. The crusher owner shall restrict the production from their mining lease areas as per Environment Clearance or as per the approved Mining Plan, whichever is less.
14. The crusher owner shall not operate the stone crusher unit without obtaining the Renewal 'Consent to Operate' from the H.P. State Pollution Control Board.
15. The crusher owner shall obtain all the required statutory clearance at his own level and shall operate the stone crusher accordingly, as per provisions of law.
16. This renewal of Permanent Registration is valid for a term of 03 years from the date of issuance of this letter and the owner of the Stone Crusher shall apply for renewal atleast 03 months prior to the expiry of Permanent Registration. This permanent registration shall deemed to be withdrawn, in case the State Pollution Control Board withdraws the COP/ROC at any stage in compliance to the order of the Hon'ble National Green Tribunal passed in O.A No. 358/2016 titled as Bhag Singh V/s Union of India & Others as well as in compliance to order of Hon'ble High Court in CWP No. 2067/2019.

Date of Issue

✓ M/s Maa Vaishno Stone Crusher,
Village Salani Katola, P.O. Sainwala,
Tehsil Nahan, District Sirmour,
Himachal Pradesh

Endst. No. Udyog-Bhu(Regn)Maa Vaishno St. Cr.- 127/7

Copy forwarded to :-

1. The Member Secretary, H.P. State Pollution Control Board, Phase-III, New-Shimla.
2. The Mining Officer, Nahan, Distt. Sirmour, H.P. for information and necessary action.
3. Concerned Lease file.

[Signature]
Geologist (Zone-III)
Geological Wing
Deptt. of Industries, Shimla
Dated 24-3-2023

Geologist (Zone-III)
Geological Wing
Deptt. of Industries, Shimla

No. Udyog-Bhu(Khani-4)Laghu-179/1-Vol-I
 Government of Himachal Pradesh
 Department of Industries
 "Geological Wing"
 Dated; Shimla- 171001,

REGISTERED

दिनांक	30/9/2020
पृष्ठ संख्या	1287

2020

To

M/s Maa Vaishno Stone Crusher,
 Village Salauni Katola, P. O. Sainwala,
 Tehsil Nahan, Distt. Sirmour, H. P.

Subject:-

Approval of Modified Mining Plan of area granted on mining lease for collection/extraction of sand, stone & bajri from Khasra No. 141/3/2 measuring 46-12 Bighas (Pvt. land) falling in Mauza Mohaliya Katola of Tehsil Nahan, Distt. Sirmour, H. P. which has been executed on 4.4.2012 for a period of fifteen years.

Dear Sir,

In continuation to this office letter No. Udyog-Bhu(Khani-4)Laghu-179/11-Vol-I-3706 dated 16.7.2018 and the powers conferred by Rule 36 & Rule 40 (2) of Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2015, I hereby approve the above modified Mining Plan for the purpose of obtaining Environment Clearance of the area granted on mining lease. The said mining plan is approved for a period of five years from the date of issuance of environment clearance. This approval is subject to the following conditions:--

1. That the said Mining Plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central/State govt. or any other authority.
2. That this approval of the said Mining Plan does not in any way imply the approval of Govt. in terms of any other provisions of the H. P. Minor Minerals (Concession) Revised Rules, 1971 now repealed as Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2015 or any other laws including Forest (Conservation) Act, 1980, Environment Protection Act, 1986 and the rules made there under and other relevant statutes, orders and guidelines as may be applicable to lease area from time to time.
3. That the said Mining Plan is approved without prejudice to any orders or directions from any Court of competent jurisdiction.
4. That in case State Geologist, Geologist, any other inspecting officer/official of Geological Wing Department of Industries, after field inspection notices that proposals made and workings shown in the mining lease by the RQP need certain corrections/ amendments due to change in conditions either natural or man made, the inspecting officer can recommend necessary amendments in the Mining Plan at any point of time in the interest of environment and mineral conservation.
5. That the lease holder shall procure Environment clearance from the competent authority as per Environmental Impact Assessment notification, 2006 and amendments/notifications issued time to time in this regard.
6. That the approval of proposed mining operations is restricted to the mining lease area only.
7. That in case additional conditions are imposed by the Ministry of Environment & Forests Govt. of India while according clearance under EIA notification dated 14.9.2006 and any condition imposed by the

- State Govt. while granting mining lease the same shall have to be incorporated by making necessary amendments in the Mining Plan by the lessee through R. Q. P.
8. That in case Mining lease is not renewed or is terminated or working is suspended before the expiry of the lease period due to any reason, the approval of said Mining Plan shall stand automatically cancelled.
 9. That the lease holder shall carry out production of mineral in accordance to the production shown in said Mining Plan and Environmental Clearance which ever is less.
 10. That no person shall undertake mining operations in any mining lease area, except in accordance with the said Mining Plan approved & modified under sub rule (2) of Rule 39 & sub rule (2) of 40 of Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2015.
 11. That the lease holder shall carry out working in the mining lease area as per said Mining Plan only after obtaining permission to work in the mining lease area from the competent authority.
 12. That if the mining operations are not carried out in accordance with the approved modified Mining Plan the State Geologist, Geologist, Assistant Geologist and the Mining Officer, may order suspension of all or any of the mining operations and permit continuation of only such operations as may be necessary to restore the conditions in the mine as envisaged under the said Mining Plan.
 13. That if any thing is found to be concealed as required under various Rules and guidelines pertaining to mining in the context of the Mining Plan and the proposal for rectification has not been made, the approval shall be deemed to have been withdrawn with immediate effect.
 14. That in case of any violation of terms and conditions of the approved modified Mining Plan, the financial assurance deposited by the said lessee shall be liable to forfeited.

Enclosed:- Copy of approved Modified Mining Plan.

Yours faithfully,

State Geologist
Himachal Pradesh
Dated; 24-9-2020

State Geologist
Himachal Pradesh

Endst. No. As above.

Copy for kind information to:-

1. The Mining Officer, Sirmour at Nahan, Distt. Sirmour, H. P. alongwith a copy of modified Mining Plan for further necessary action.
2. Sh. Rajneesh Sharma State Geologist (Retd.), Strawberry Cottage, Strawberry Hill, Shhota Shimla-171002, H. P.

7.
30.9.20
Smh
keep in concerned file.



51
338
State Level Environment Impact Assessment Authority
Himachal Pradesh

Ministry of Environment, Forest & Climate Change, Government of India,
at Department of Environment Science & Technology,
Paryavaran Bhawan, Near US Club, Shimla-1

Ph: 0177-2656559, 2659608 Fax: 2659609

F. No. HPSEIAA/2013/196 - 999

Dated: 2/3/2023

AMENDMENT

This is in reference to your online application No. SIA/HP/MIN/295204/2022 dated 12th December 2022 regarding amendment in production capacity as per the approved mining plan. The SEIAA in its 60th meeting held on 17/2/2023, examined the application & related documents i.e. amended Mining Plan approved by Department of Industries, GoHP, vide Letter No. Udyog Bu Khani 4 Laghu 179/11-Voll-12773 Dated 25-03-2018. The SEIAA after considering the request hereby approved the amendment in production capacity from 16128 MTA to 39971 TPA as per the approved mining plan by Department of Industries, GoHP. All other terms & conditions will remain same as per earlier issued Environment Clearance vide letter No. HPSEIAA/2013/196 dated 20/1/2014 & extension of validity letter vide F. No. SIA/HP/MIN/255612 (HPSEIAA/2013/196)-618-665 dated 23/08/2022 till the validity of Mining Plan or maximum upto 5 years whichever is earlier.


Member Secretary
State level Environment Impact Assessment Authority,
Himachal Pradesh

To

Sh. Manish Aggarwal,
S/o Ishwar Dass Aggarwal, #3439/11,
Chotta Chowk, Nahan (T), Sirmaur,
Himachal Pradesh 173001

Endst. No. As Above.

Dated:

2023.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 .
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. The Adviser (IA), MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. The Integrated Regional Office, MoEF&CC, CGO Complex, Shivalik Khand, Longwood, Shimla, HP-171001.
7. The Monitoring Cell, MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.


Member Secretary
State Level Environment Impact Assessment Authority,
Himachal Pradesh.

**Environmental Guidelines
for
Stone Crushing Units**



Central Pollution Control Board

Ministry of Environment, Forest and Climate Change

Parivesh Bhawan, East Arjun Nagar

Delhi-110032

(July, 2023)

1.0 Introduction

Stone crushing sector is an important industrial sector engaged in producing crushed stone of various sizes (40 mm.20 mm.10 mm. crushed sand, stone dust etc) depending upon the requirement which acts as raw material for various construction activities.

Stone crushing operation releases a substantial amount of fugitive dust, which not only pollute the environment, but also pose a health hazards to the workers and the surrounding population. The growth in infrastructure is leading to increase in demand of raw materials, thereby resulting in the need to set up new stone crushing units or increase production from existing units. This poses a challenge to maintain the ambient air quality, which is possible if environmental guidelines predetermined by the industry concerned are followed.

Inventory and information about stone crushing units gathered from 27 SPCBs/PCCs (Arunachal Pradesh, Andaman & Nicobar island, Assam, Bihar, Chandigarh, Chhattisgarh, Daman, Dadra & Nagar Haveli, Goa, Gujarat, Haryana, Himanchal Pradesh, Jharkhand, J&K, Karnataka, Kerala, Madhya Pradesh Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Sikkim, Tripura, Uttarakhand), and the data received indicates that there are about 16,931 stone crushing units with capacity ranges between 0.1 TPH to 1,400 TPH.

2.0 Classification of Stone Crushing Units

Based on the information received from SPCBs/PCCs, stone crushers may be classified into small, medium and large-scale in terms of production capacity.

S.No.	Category	Production capacity (TPH)
1.	Small Scale	Up to 25
2.	Medium Scale	26 to 100
3.	Large Scale	100 above

3.0 Stone Crushing Process

The stone crushing process can be broadly divided in following stages:

3.1 Transportation of raw material: Stones extracted from various sources are transported to stone-crushing units by means of trucks, trailers or automatic dumpers.

3.2 Primary crushing: Mined stones are fed directly into the primary crusher through stone feeders. The primary crusher breaks large stones and boulders into 100-140 mm size stones. Crushed stones are sent to secondary crusher for further reduction into smaller sizes. Various types of crushers are used in stone crushing industry. Jaw crushers are widely used as primary crushers.

3.3 Secondary crushing: After primary crushing, crushed stones are fed to secondary crushers through conveyor belts. In this stage, stones are further crushed to a size of 40-60 mm to 10 mm or even smaller. Stone crushing units use different types of crushers for secondary crushing. Granulator or cone crusher is usually used for secondary crushing.

3.4 Screening: From secondary crusher, crushed stones are transferred for screening through a conveyor belt. Screening is the process for segregating products of various sizes. Different mesh size screens are aligned one below the other and each screen is connected to a separate conveyor belt for discharging different size products. Mass that remains on the screen is called 'oversize' and material that passes through screen is called 'under size'. Oversize is returned to secondary crushers for further crushing and then again to screen. Under size is discharged through a 'telescopic chute' and screened products of various sizes are conveyed to stockpiles by belt conveyors. Different types of screens are used such as; grizzly-type screen, vibrating screen and rotary screen. Vibrating screens are most commonly used.

3.5 Tertiary crushing: Tertiary crushing is carried out in units that produce stone dust as their primary product. Dust is usually a by-product of stone crushing process. Units that produce dust, install a separate machine, usually roller crushers. Stones of size 10-20 mm are sent to roller crushers for grinding into fine dust.

3.6 Product storage and loading: After crushing and screening, final product is transferred to a conveyor belt which distributes the product into different stockpiles, depending on size of the product. The product/fines are either stored as stockpiles or directly loaded into trucks & dumpers and transported.

4.0 Environmental issues associated with Stone Crushing Units

The major environmental issue due to operation of a stone crushing unit is fugitive dust emissions which is contributed by the following processes:

- **Primary crushing:** Primary crushers breaks large boulders into smaller sizes. Crushing process as well as unloading of stones generate a substantial amount of fugitive dust. Mechanism for water sprinkling is provided to reduce fugitive dust. Some primary crushing areas are partially or completely covered with a shed as a measure to further prevent the fugitive dust emissions to surroundings, however at some places partial coverings provided which do not appear to be sufficient to such emissions.
- **Secondary crushing:** Compared to primary crushing, fugitive dust emitted at secondary crushing is relatively higher. Generally, insufficient covered shed provided in the process results in fugitive emissions.
- **Screening:** Screening process is also a source of fugitive dust emissions. As the material is conveyed to screen from secondary crusher, screen vibrates and thus, separates the material of different sizes resulting into huge amount of fugitive dust emissions. Generally, units provide covered shed and water sprinklers to combat

dust emissions however, improper design and operation of sprinklers and improper covering is an issue.

- **Tertiary crushing:** Fugitive emissions are generated during grinding of stones into fine dust.
- **Conveyor Belt:** Conveyor belts are primary means of transferring raw materials and products from one end to the other. Movement of products on the conveyor belts is a potential source of fugitive dust emissions. To reduce dust emissions, water sprinkling arrangement is provided on each belt. Some units cover conveyor belts either with sheets or thick cloth to reduce dust emissions.
- **Product release and storage:** Fugitive emissions generated during transfer of material through telescopic chutes is lower than that generating during direct disposal of product on stockpile. Material, such as stone dust, stored in open areas is are also a potential source of fugitive dust emissions.
- Although no process waste water is generated from stone crushing units, however, water is used for sprinkling, conveyed to settling tanks of appropriate size which is recycled and reused in process.

5.0 Environmental Guidelines for Stone Crushing Units

The stone crushing units should adopt following environmental guidelines to prevent/suppress fugitive dust emissions from their operation:

Source of emission	Measures to be Taken
Unloading of raw material for storage	Water sprinkling with adequately designed nozzle which produce tiny droplets of water should be provided during raw materials unloading .
Unloading of raw material into hopper	<ul style="list-style-type: none"> • Three sides and top should be covered and one side may be kept open for vehicular movement. • Water sprinklers should be provided on approach roads.

Primary Crushing/ Jaw Crusher	<ul style="list-style-type: none"> • Crusher should be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. • Primary crushers/jaw crushers should be covered with tarpaulin/cotton cloth/suitable materials to contain fugitive dust emissions (Figure-1) • Water sprinkler system with adequately designed nozzle which produce tiny droplets of water should be provided at primary crusher/jaw crusher so that fugitive emissions are contained and amount of water sprayed should be optimized.
Secondary Crushing	<ul style="list-style-type: none"> • Crusher should be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. • Dry extraction cum bag filter followed by cyclone to be provided for control of emissions.
Screening	<ul style="list-style-type: none"> • Crusher should be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. Door to be kept closed during operation. • Flexible covers where conveyors pass through the screen house should be installed at entries and exits of conveyors to screen house. • Dust extraction system connected with bag filter to be provided. • Provision of water mist sprinkling systems with adequately designed nozzle which produce tiny droplets of water should be made at inlet/outlet of screens.
Tertiary Crushing	<ul style="list-style-type: none"> • Crusher should be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. Dust extraction system connected with bag filter to be provided. • Provision of water mist sprinkling system should be made with adequately designed nozzle which produce tiny droplets of water.

Conveyor Belts	Conveyor belts should be properly covered from node to node with a thick sheet of suitable material along with water sprinkling system with adequately designed nozzle which produce tiny droplets of water.
Discharge points	Flexible Telescopic chute from top of discharge point to the ground level should be provided (Figure-2 & Figure-2(a)).
Product storage	<ul style="list-style-type: none"> • Properly designed telescopic chute of adequate length of suitable material should be provided at ends of conveyor so that dust generated from this section is contained at source. • All open stockpiles for aggregates of size above 5 mm should be kept sufficiently wet by water spraying. • Stockpiles of aggregates of 5 mm size or less should be covered to ensure that same is not carried away (or whipped out) by wind.

5.1 General Measures

- i. Wind breaking wall: GI/MS/brick wall should be provided along the periphery of crusher. Height of the wall should be 3-ft more than the highest node of the crusher.
- ii. Roads: Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.
- iii. Housekeeping: To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzle which produce tiny droplets of water, as such system is more effective in dust control with significant reduction in consumption of water. Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.
- iv. Plantation: 2-3 rows of tall trees should be planted around the periphery of crusher.
- v. Housing should be open for movement of mechanical drivers, conveyor belts, etc. should be sealed properly with flexible rubber flaps.

- vi. Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from SPCBs/PCCs should be displayed on the display board at the entrance.
- vii. Transportation: Vehicles carrying any kind of material should be completely covered.
- viii. Regular wetting of roads should be done to suppress dust within the premises to control dust emission re-suspension.
- ix. Water consumption and handling: Unit should provide settling tanks of appropriate size and recycle & reuse of the water in process. Crusher should provide a water storage tank with adequate capacity. In case of use of groundwater, stone crushing unit should obtain permission to extract groundwater from the Central Ground Water Authority (CGWA)/Ground Water Department (GWD) of the State/UT. Unit should maintain proper log book of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.

6.0 Regulatory/Monitoring Mechanism for Stone Crushing Unit

- i. Stone crushing unit should obtain Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned SPCBs/PCCs.
- ii. Unit while applying for CTO/renewal of consent, should upload the duly filled checklist attached at **Annexure-1** along with digitally tagged photographs and videos of the crushing unit to ensure compliance of the conditions mentioned in the guidelines. SPCBs/PCCs should digitally verify the said conditions before issuance of CTE/CTO/renewal of consent.
- iii. CCTV/PTZ cameras should be installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage.
- iii. Stone crushing unit shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 and conditions laid down in CTO by concerned SPCB/PCC.

- v. Online/manual ambient air monitoring systems to be installed in crusher zone as per CPCB/SPCB guidelines – in upwind and downwind directions.
- vi. Stone crushing unit should develop green belt as per the plan approved by concerned Department of the State/UT.
- vii. Local authorities should associate with stone crusher associations for the construction of metalled road in the entire crusher zone.
- viii. A District Level Committee should be constituted under chairmanship of District Magistrate/Deputy Commissioner so that surprise inspections for surveillance of stone crushing units located under their jurisdiction can be carried out on regular basis.
- ix. Health survey of workers should be carried out by the stone crusher on half-yearly basis.
- x. New Crushers should be allowed to operate only in dedicated crusher zones as per the siting policies of SPCBs/PCCs.
- xi. Stone crusher unit should be operated only during day time (i.e. 6.00 AM to 10.00 PM) to avoid inconvenience to the nearby residents due to ambient noise.



Figure-1: Covering of Primary/Jaw crusher



Figure-2: Chute from top of discharge point



Figure-2(a): Chute from top of discharge point

Annexure-1

Format/Checklist for SPCBs/PCCs before issuance of CTE & CTO

S. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Yes/No
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	
4	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	
5	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	
General			
6.	Wind breaking wall	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher (Upload photo)	
7.	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	

8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	
9.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	
10	Covering of vehicles	Covering of vehicles carrying any kind of material .	
11	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	
12	Photos/videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	

351 (Authoritative English text of the Department's nonfiction No. STE-E(5)-9/2018 dated 29-06-2021 as required under clause (3) of the Article 348 (3) of the constitution of India)

Government of Himachal Pradesh
Department of Environment, Science & Technology

No. STE-E-(5)-9/2018

Dated: Shimla-2

29-06-2021.

NOTIFICATION

Whereas the Hon'ble High Court of Himachal Pradesh vide its order dated 01.06.2012 (daily order) in the matter of CWP Nos. 7949/2011 and 7951 titled as Desh Raj V/s State of HP & others and Yog Raj V/s State of H.P & Others respectively directed the State Government to consider the existing guidelines for setting up of Stone Crushing Units in Himachal Pradesh, afresh and in pursuance of the same the Department of Environment, Science & Technology issued the notification no. STE-E (3)-17/2012 dated 29.05.2014.

Whereas the Government of Himachal Pradesh, in view of the recommendations of the Expert Committee constituted by the Hon'ble National Green Tribunal in the matter of O.A. No. 358 of 2016, titled as Bhag Singh vs. Union of India & Ors. concerning to setting up of Stone Crusher Units close to the water bodies and orders dated 10.07.2019, based on views and recommendations submitted by said Hon'ble National Green Tribunal Expert Committee in its report submitted to the Hon'ble National Green Tribunal on dated 19.06.2019, has reassessed the various parameters notified for setting up of Stone Crusher Units in Himachal Pradesh.

Now therefore, keeping in view advancement in technologies and modernization of devices for controlling pollution for stone crusher industry, the Governor of Himachal Pradesh in supersession of this Department's Notification No. STE-E(3)-17/2012 dated 29.05.2014 and in exercise of the powers conferred by the Section 5 of the Environment (Protection) Act, 1986, and in pursuance of the provisions of Section 7 of the said Act, and Rule 4 of the Environment (Protection), Rules, 1986 and directions of Hon'ble High Court of HP issued in CWP No. 7949/2011, CWP No. 7951/2011 & also considering the recommendations of the Expert Committee constituted by Hon'ble National Green Tribunal in the matter of O.A. No. 358 of 2016, titled as Bhag Singh Vs. Union of India & Ors., is pleased to issue the guidelines/ directions as follows for all Stone Crusher Units (hereafter referred to as the Unit) so as to exercise greater control and vigil over the stone crushing operations to save the environment and ecology of the State, with immediate effect, namely:-

1. Site Suitability:-

1.1 Norms:

Taking into consideration the hill topography, availability of less land and requirement to maintain the fragile ecology of the hills, the units shall be set up keeping in view the following criteria, namely:-



Sr. No.	Criteria	Distance norms for existing stone crushers (crow flight, distance in meters) set up prior to year 2004	Distance norms for existing stone crushers (crow flight, distance in meters) set up after year 2004 to May, 2014	Distance for the Stone (crow flight, distance in meters) as per Notification dated 29.05.2014	Proposed distance for the Stone crushers to be set up in future, (crow flight, distance in meters) from the issuance of the Notification Dated 29.05.2021
1	2	3	4	5	6
1	Minimum distance from National Highway.	50 (Horizontal distance)	150	150	150
2	Minimum distance from State Highway	50	150	100	100
3	Minimum distance from link road (PMGSY, NABARD/World Bank sponsored/other District-roads)	-----	75	50	50 (condition will not be applicable to other roads except as specified in col. (2))
4	Minimum distance from District headquarters (distance to be measured from the outer of the municipal limit of the District Headquarters)	1500	1500	1500	1500 (may be read as 300 meters in col. (3) as per amendment vide notification no. STE-E(4)-1/ 2003-I dated 25-04-2006)
5	Minimum distance from town or Notified Area Committee (distance to be measured from the outer of the municipal limit/Nagar Nigam/Nagar Palika/Nagar Panchayat	1500	1500	1000	1000 (may be read as 300 meters in col. (3) as per amendment vide notification No. STE-E(4)-1/ 2003-I dated 25-04-2006)
6	Minimum distance from village abadi-deh	250	500	500	500
7	Minimum distance from Hospital & Educational Institutions	300 (Horizontal distance)	1000	1000	1000
8	a. Minimum distance from spring, canal, functional water supply scheme including its reservoir	100	----	100 (excluding spring, canal)	100 (excluding spring, canal)
	b. Minimum distance from a percolation well, sewerage treatment plant, water infiltration galleries.	-----	----	100	100
9	Minimum distance from lakes, wetlands and reservoir of irrigation scheme, hydro power projects.	500	500	500	500

10	Minimum distance from natural water spring	500	500 66	100 (as at Sr. No. 8 (a))	100 (as at Sr. No. 8 (a))
11	Minimum distance from notified parks	----	2000	2000	2000
12	Minimum distance from sanctuaries	----	1000	1000	1000
13	Minimum distance from bridge sight	----	200 upstream 300 downstream	200 upstream 300 downstream	200 upstream 300 downstream
14	Minimum distance from the canal and perennial rivulets	(100 for canal)	----	100	100

Note:- Keeping in view the representations received from Stone Crusher Owners, Associations from time to time w.r.t. interpretation of above applicability of parameters committee felt imperative to clarify that:

1. *The recommendations are prospective in nature and shall be imposed from date of notification for future.*
2. *Similarly, applicability of the earlier notifications issued on dated 29.04.2003, 10.09.2004, 25-04-2006 and 29.05.2014, are also of prospective e.g. the regulatory authorities must take note that the stone crushers set up prior to 29-04-2003 will be governed by the parameters of col. (3).*

1.2 Notes:

1.2.1 All distances shall be measured as crow flies from the highest node of the crusher conveyor belt to the outer periphery of the revenue unit or the municipal limits or the periphery of the feature concerned.

1.2.2 In the guidelines distances are relaxable in the case of any natural barrier between the site of the Unit and any of the features indicated in the guidelines Natural barrier may be defined as “any natural physical entity except any kind of River/Khad/Natural Stream/Tree Canopy which obstructs the physical view and /or prevents the movement of Air and Noise so as to keep Air and Noise Pollution within prescribed limits”.

The Government may relax the guidelines for a limited period in specific cases wherein setting up of stone crushing unit is necessary in public interest but it is not practically feasible to adhere to any or all of the guidelines, provided that such relaxation will be considered only on the recommendation of the Joint Inspection Committee as proposed in Para 1.3.2.

1.2.3 In case of Shimla Town the sitting norms shall be as per the directions of the Hon'ble High Court of Himachal Pradesh dated 26.07.1993 in CWP No. 51 of 199 titled as “Court on its own motion versus State of Himachal Pradesh & Others”.

1.3 Joint Inspection Committee for site appraisal:

1.3.1 The Unit shall apply /obtain “Provisional Registration” from the Department of Industries for obtaining pre-production clearances from other Government Departments.

1.3.2 The site for setting up the Unit shall be appraised and approved by the Joint Inspection Committee consisting of the following:--

- | | |
|--|----------|
| 1. Sub-Divisional Officer(Civil) concerned | Chairman |
| 2. Divisional Forest Officer or his representative | Member |
| 3. Representative of HP State Pollution Control Board. | Member |
| 4. Executive Engineer, HPPWD or his representative | Member |
| 5. Executive Engineer, Jal Shakti Vibhag or his representative | Member |

- | | |
|--|------------------|
| 6. Representative of Department of Tourism | Member |
| 7. Surveyor | Member |
| 8. Soil Conservation Expert from Agriculture Department equivalent or above Sub Divisional Soil Conservation Officer | Member |
| 9. Geologist or Mining Officer | Member Secretary |

1.3.3 The Committee constituted in Para 1.3.2 is in supersession of the Industries Department Notification No. Udyog I (Chh) 4-1/85-II dated 26.04.1993, 24.12.1998 and STE-E(3)5/20014 dated 29.05.2014. The approval of the Committee shall be the basis for issue of clearance and approval including those of the Himachal Pradesh State Electricity Board Ltd., Himachal Pradesh State Pollution Control Board and permanent registration with the Department of Industries.

2. Emission Norms and Pollution Control Measures:

2.1.1 Standards:-

- 2.1.2** The suspended particulate matter measured between 3 meters and 10 meters from any process equipment of a unit shall not exceed 600 micrograms per cubic meter
- 2.1.3** The suspended particulate matter contribution value at a distance of 40 meters from a controlled isolation as well as from a unit located in a cluster shall be less than 600 mg/Nm³. The measurements are to be conducted at least twice a month for all the 12 months in a year.
- 2.1.4** The noise levels (leq.) shall be maintained within the standards for noise as specified in Schedule -III, of the Environment (Protection) Rules, 1986.

2.2 Pollution Control Measures:

- 2.2.1** Every unit shall provide a wind breaking wall along with suitable enclosure to ensure adequate dust containment.
- 2.2.2** Every Unit shall have a dust suppression system with water spray and sprinkling system.
- 2.2.3** Dust extraction and collection system shall be provided at crusher and transfer points in every Unit.
- 2.2.4** Every Unit shall have adequate water supply along with at least two days water storage facility for running pollution control equipments.
- 2.2.5** Facility for regular cleaning and wetting of the ground shall be provided.
- 2.2.6** Trees of suitable species shall be planted to develop a green belt within and along the boundary of the premises.
- 2.2.7** Every Unit shall have a separate energy meters for pollution control devices wherever the energy is consumed for operating them and record thereof shall be maintained and made available to the Himachal Pradesh State Environment Protection and Pollution Control Board (hereinafter referred to as State Board) whenever demanded.
- 2.2.8** The stone crushing unit shall be provided with acoustic enclosure near jaw sheds and shall be properly designed and approved by the State Pollution Control Board as per Central Pollution Control Board norms to control noise pollution in accordance with the Environment (Protection) Act, 1986.
- 2.2.9** Dust suppression system, water sprinkler used in stone crusher shall be of uniform technology as it was noticed that at different location different kind of sprinkler system were being used which were observed and found to be causing wastage of water and excessive use of water. The mist, spray nozal system being quite efficient in controlling the dust pollution, shall be installed for dust suppression.



- 2.2.10 The wind breaking walls shall be reconstructed scientifically with application of wind rose diagram for the unit i.e. towards, the predominant direction of wind and natural profile of the area.
- 2.2.11 The tree plantation shall be verified with comparison to the capacity, time of establishment of the unit, proper monitoring of growth of trees shall be recorded with photo monitoring on annual basis while giving renewal of Consent to Operate etc. linked with date of establishment of the units number of tree plants.
- 2.2.12 The water mists spray nozal system shall be interlocked with stone crushing unit main energy supply and water supply meter.

2.3 Further Advancement in pollution control devices for proposed and existing units:

- 2.3.1 Stone crushers unit project proponent shall cover all the conveyor belts as well as provide dusts skirt at material transfer point.
- 2.3.2 Stone Crusher unit project proponent shall provide wind breaking L shape wall of height more than the 3 ft from the highest conveyor belt to reduce noise pollution as well as air borne dust emission pollution due to wind velocity as designed by a qualified engineer.
- 2.3.3 All approach roads and ramps shall be properly paved so that it does not lead to dust pollution.
- 2.3.4 Crusher shall be covered and water sprinkling system shall be provided on crusher to suppress the dust generated due to material handling/ loading/ unloading activities.
- 2.3.5 Regular cleaning and wetting of the uncovered area, ground within the premises.
- 2.3.6 Growing of at least three rows canopy of evergreen species to be planted along the periphery of the crushing units to reduce noise as well as fugitive emission/dust pollution.
- 2.3.7 Speed control, low speed means less dust. For vehicles speeds limit 20 Km/h in 1 Km periphery of unit.
- 2.3.8 Housekeeping-clean up spills promptly. Adequate toilet facilities for manpower at stone crushers and mining lease area shall be provided by the stone crusher owners.
- 2.3.9 All the stone crushers shall have to construct a RCC/ concrete stone masonry wall on valley side wherever applicable to ensure that the downstream water sources etc. are not affected.

2.4 Parameters in the context of changing weather conditions in the face of Climate Change- Mitigation of impacts thereof:-

- 2.4.1 In order to mitigate the dust emission pollution impacts in surrounding areas of stone crushing units, the readjustment in setting up of conveyor belts, crushing units, screening units may be done by taking into consideration the GLC (Ground Level Concentration) values of SPM (Suspended Particulate Matter) PM2.5. The scenario of dispersion of RSPM 2.5/ 10 at ground level is important for risk assessment and mitigation. The monitoring of these parameters shall be undertaken on yearly basis and the proof of monitoring with geo-tagged photographs.
- 2.4.2 In case the GLC, wind rose assessment shall be done for all the stone crushing unit and readjustment shall be made in sitting the crushing units, the risks of dust pollution will be mitigated significantly by rebuilding the wind breaking walls.
- 2.4.3 Install rain water harvesting tanks of adequate capacity based on potential with rain water use system.
- 2.4.4 Registration of Stone Crusher Units with Ground Water Authority in case ground water is to be extracted.
- 2.4.5 The rainwater harvesting, tree plantation shall be essential/ mandatory for the stone crushing units in the State to mitigate the climate change impacts.

- 2.4.6 The stone crusher with the capacity >100000 tones per year shall install air quality measuring sensors e.g. purpleair.com and this shall be monitored by the HP State Pollution Control Board on real time basis.

**The proposed conditions/norms should be applicable retrospectively for all existing stone crushers of capacity $>10,000$ MT/ annum.*

2.5. Impact of Stone Crusher Units location on the hydrological, soil & water conservation, environment aspects such as air, water, flora and fauna.

- 2.5.1 In case of stone crusher units with washing plants, the sedimentation tanks commensurate to the plant's capacity needs shall be built immediately so that effluents are not drained in the open directly which ultimately feeds the river.
- 2.5.2 In that case, the effluents from sedimentation tank shall be treated and the usable raw material such as silt, soil shall be reused in field, road construction, brick making etc.
- 2.5.3 Provisions for proper drainage scheme for evacuation of storm water needs shall be in place.
- 2.5.4 The crusher units using ground water shall register their ground water abstraction structures with the State Ground Water Authority under the H.P. Ground Water (Regulation & Control of Development and Management) Act, 2005. The process is online at emerginghimachal.gov.in.
- 2.5.5 Those crushers using surface water from rivers, khads, nallahs shall get the requisite permission from the concerned Executive Engineer of Jal Shakti Vibhag.
- 2.5.6 The regular water sprinkling in and around the stone crushing units is of utmost relevance to minimize the dust pollution impact on flora through rain water harvesting shall be done.
- 2.5.7 The effective water sprinklers shall be installed at crushing units to suppress the dust generated at the crushing unit.
- 2.5.8 Dumping of waste material in river water source shall be completely prohibited.

2.6. Washing units-waste water treatment:

- 2.6.1 Washing unit Stone crushers shall construct adequate no. of earthen de silting chambers followed by a Cement concrete (Pucca) storage tank of adequate capacity from where the wash water shall be re-circulated back in the washing activities lifted through a sludge pump. The size of tanks to be decided based on capacity of unit.
- 2.6.2 The stone crusher units having washing plants shall construct sedimentation tanks as per the plant capacity based on following calculations:
- For washing units regular water supply is required which needs to be regulated through Ground Water Board/ Jal Shakti Vibhag concerned through meeting and registration.
 - 100 CFT washing of sand leads to ~ 1250 lt. water is required i.e. about 1100 lt. waste water is generated from production of sand.

e.g. A washing unit of a Stone Crusher with capacity of $2\frac{1}{2}$ inch / second water supply takes 30 minutes to produce 400 CFT sand which means about:

$$\begin{aligned}
 &= 2\frac{1}{2} \text{ inch} \times 30'' \times 60'' \\
 &= 1800 \times 2\frac{1}{2} \text{ inch} \\
 &= 4500-5000 \text{ ltrs. of water is required for production of } \sim \\
 &\quad 400 \text{ CFT sand.}
 \end{aligned}$$

lim

Every washing unit is required to ⁷⁰ built waste water de-silting chamber of rational capacity i.e. for example, if the capacity of unit is

- ~ 10 Truck per day = waste water chamber of minimum 25,000 lts. of at least half of the expected waste water quantity in one go shall be provided.
- ~20 truck per day = Minimum of 50,000 lts. of at least half of the expected waste water quantity in one go shall be provided.

The water would be 100% recycled and there would be zero liquid discharge. Verification of waste water silting chamber and recycling would be a mandatory condition for Consent to Establish & Renewal of Consent to Operate.

3 Procedure for establishment and operation to be followed by the State Board:

- 3.1.1 The State Board shall issue conditional "Consent to Establish" to the unit only after the Joint Inspection Committee has recommended the case and the unit agrees to fulfill the Pollution Control measures given in para-2.1 and 2.2.
- 3.1.2 The State Board shall issue "Consent to Operate" only if the unit has taken measure to comply with the conditions given in the "Consent to Establish".
- 3.1.3 Every unit shall get - monitoring for Air and Noise conducted regularly and submit the reports to the State Pollution Control Board.
- 3.1.4 The State Board shall be the Authority to ensure the compliance of the Pollution Control measures given on these guidelines/directions and shall do the necessary monitoring of the unit as per schedule of monitoring approved by the State Board/Department of Science & Technology, Himachal Pradesh, Shimla.
- 3.1.5 Every unit shall follow any other direction(s) issued by the State Government from time to time.

4. Latest technologies advancement and availability of modern machinery and equipments for setting up of stone crusher units:

Keeping in view the technological advancements, availability of modern machinery and equipment, in the state following technologies shall be specifically linked with capacity of the plant in following manner:-

Sr. No.	Capacity of Stone Crushing Unit	Technology	Covered shed
1	Up to 20000 Tons/year	Conventional stone crusher technologies, jaw crushing with or without screening rolling screening	Yes
2	>20,000 to 1,00,000 Tones/year	Jaw crushing with wetting of raw material at hoper with water spray nozal of ¼ inch per second capacity.	To cover conveyor belts as well with nozal sprayer on conveyor belts acoustic ends.
3	>1,00,000 tones / year and above	Jaw plus Cone crushing unit with Screener with wetting of raw material at hoper with water spray nozal of ½ inch per second capacity.	Closed loop system to cover conveyor belts with acoustic enclosures. Nozals sprayer on conveyor belts.

The amendments in the notification shall be subject to any other order passed by Hon'ble High Court in CMP No. 8459 of 2019 of CWP No. 2067 of 2019 State of Himachal Pradesh & ors. Petitioners/ applicants versus Bhag Singh & others. CWP No. 4342 of 2019 M/s Jai Mateshwari Stone Crusher Petitioner/ applicant versus State of Himachal Pradesh & ors.

By order

Kamlesh Kumar Pant, IAS
Principal Secretary (Env. S&T) to the
Government of Himachal Pradesh

Endst. No. STE-E-(5)-9/2018

Dated: Shimla-2,

29-06-2021.

Copy forwarded for information and necessary action to:-

1. The Secretary to the Governor, Himachal Pradesh, Shimla-171002.
2. The SPS/PS to the Chief Minister/Ministers, H.P Shimla-2.
3. The Sr. Private Secretary to the Chief Secretary to the Government of H.P.
4. All the Administrative Secretaries to the Government of H.P.
5. All the Divisional Commissioners in HP.
6. All the Heads of Department in H.P.
7. All the Deputy Commissioners in H.P.
8. All the Superintendents of Police in H.P.
9. The Director (Env., Sci. & Tech.), Himachal Pradesh.
10. The Member Secretary, State Council for Science & Technology, HP.
11. The Member Secretary, HP State Pollution Control Board, Shimla-9
12. ALR-cum-Under Secretary (Law) to the Govt. of H.P Shimla-171002.
13. All the Municipal Corporations H.P.
14. All the Executive Officers/Secretaries of Municipal Councils/ Nagar Panchayats in Himachal Pradesh.
15. Guard file.


(Satpal Dhiman) 29-6-2021
Joint secretary (Env.,Sci.&Tech.) to the
Govt. of Himachal Pradesh
Phone No.0177-2621874

FORM-3

(See Rule 19 (3))

PERMIT FOR EXTRACTION AND AUGMENTATION OF THE GROUND WATER SOURCE

THE HIMACHAL PRADESH GROUND WATER AUTHORITY SHIMLA

Permit No. HPGWA-NU/187.

Dated:- 08.08.2012.

The Himachal Pradesh Ground Water Authority Shimla exercising the powers vested in it under Sub-section (3) of Section 7 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Act, 2005 (Act No 31 of 2005) hereby grants a permit to M/S Maa Vaishno Stone Crusher, Vill. Salani Kotola, P.O. Sainwala, Tehsil Nahan, Distt. Sirmour (H.P.) to drill 1 No. Tube Well located at Latitude N 30°33'11.0" and Longitud E 77°15'05.5" in the area Khata No. 5 Khatouni No. 37, Kasra No. 126/2/3 of Mauza Vill. Salani Kotola, P.O. Sainwala, Tehsil Nahan, Distt. Sirmour (H.P.) for the use of ground water for Commercial use subject to terms and conditions given hereunder:

- The applicant is allowed to extract maximum 10,000 ltrs/day ground water from above well.
- The applicant shall construct a rainwater harvesting structure for conservation and ground water re-charge in the premises as per section-15 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Act, 2005.
- The applicant shall have to pay royalty for use of ground water to the Member Secretary, Himachal Pradesh Ground Water Authority as per the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Rules 2007.
- The applicant shall install a water meter on the ground water extraction pipe so as to check the water drawl at any time.
- The drilling of the tube well/bore well shall be got done from a drilling firm duly registered by the Himachal Pradesh Ground water Authority.

The permit holder should bound to develop and maintain the aforementioned source in an efficient, coordinated and economical manner and to use the water for the purpose for which permit has been given as well as all other provisions contained in the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Act- 2005 (Act No. 31 of 2005) and the rules framed there under; and the conditions of the permit issued or specified by this Authority.

Failing which the Authority shall have the full powers to withdraw the permit and the amount deposited as permit fee and royalty charges shall be forfeited.

Given under the seal of Himachal Pradesh Ground Water Authority.

Place : Shimla

Dated : 08.08.2012.



[Signature]
Member Secretary
H.P. Ground Water Authority Shimla-7